

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH AT NEW DELHI**  
**Original Application No. 559 of 2022**

**In the matter of:**

Sanjeev Jain ... Applicant

*Versus*

Municipal Corporation of Delhi & Ors. ... Respondents

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Dated: 21.10.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI**

**Original Application No. 559 of 2022**

**IN THE MATTER OF:**

Sanjeev Jain ... Applicant

*Versus*

Municipal Corporation of Delhi & Ors. ... Respondents

**REPLY ON BEHALF OF BSES YAMUNA POWER LTD./**

**RESPONDENT NO. 4**

1. The present Reply is being filed on behalf of BSES Yamuna Power Ltd./ Respondent No. 4 (***“BYPL”/ “Answering Respondent”***) to the present Application seeking *inter-alia* the following reliefs: -

*“1. For issuing the direction to the respondents to remove the illegal & unauthorized possession at East MCD Park at Patpar Ganj village Chowk at East Delhi and to restore the eco-system of the public park i.e., outside EDMC Shyama Parshad Mukherji Chest T.B. Hospital Opposite Bapou public school, Patparganj Village chowk in East MCD Park, Delhi-110092 in the interest of justice and for better health of the general public living near the park.*

*2. To impose heavy penalty on BSES Yamuna Power Limited and on Delhi Police for carrying such illegal activities, damaging plants, trees and destroying all greenery from the park and disrespecting our National Flag.*

*3. To direct Delhi Police to lodge an FIR against BSES Yamuna Power Limited and its staff named Mr. Amarjeet singh, Mr. Naveen Vats and other BSES Yamuna Power Limited staff and against Delhi Police Staff of Police Station Pandav Nagar named Head Constable Mr. Manoj Kumar, ASI Mr. Anil Kumar Sarin and others.”*

2. This Hon'ble Tribunal by an Order dated 05.08.2022 was *inter alia* pleased to:-

- (a) Issue Notice to Respondent Nos. 1,3 and 4.
- (b) Constitute a committee comprising The Commissioner, Delhi Municipal Corporation, Directors, Department of Horticulture and Department of Delhi Fire Services, Government of NCT of Delhi, Delhi Pollution Control Committee (***“DPCC”***) and District Magistrate (East) Delhi to verify the factual position and take remedial action.

- (c) Appoint the DPCC as the Nodal Officer for coordination and compliance.
- (d) Direct the Committee to furnish the factual and Action Taken Report within one month.
- (e) Direct the matter to be listed on 23.09.2022.

A copy of the Order dated 05.08.2022 passed by the Hon'ble Tribunal in O.A. No. 559 of 2022 "*Sanjeev Jain v. Municipal Corporation of Delhi & Ors.*" is annexed hereto and marked as **Annexure R/1**.

3. The Applicant in the present Application has failed to raise any legally tenable grounds and appreciate the provisions of the Electricity Act, 2003 ("*Electricity Act*") and the Rules and Regulations framed thereunder. Before adverting to the specific contentions raised by Applicant, the Answering Respondent seeks to submit that the Applicant, by its Application, has erroneously sought to contend that:

- (a) The Answering Respondent for the purpose of installation of the 33 KV Transformer at East Delhi Municipal Corporation Park at Patpar Ganj village Chowk at East Delhi ("*park*") has acquired 100% area of the park.
- (b) The Answering Respondent while undertaking the work of installation of the Transformer has *inter alia*:-
  - (i) damaged the trees/plants and greenery at the park
  - (ii) concretized the park
  - (iii) damaged the hand pump installed in the park.
  - (iv) destroyed the National Flag
- (c) The Transformer installed at the park also poses grave threat to the IGL Gas Pipeline underneath the said park.
- (d) The Answering Respondent has undertaken the work of installation of the Transformer without due permissions and prior clearances/approvals from the concerned authorities:-

- (i) No Fire Safety Certificate/NOC has been granted by the Delhi Fire Service.
- (ii) No permission/NOC has been granted by the DPCC.
- (iii) No land has been allocated by East Delhi Municipal Corporation ("**East DMC**") to the Answering Respondent for the purpose of installation of the Transformer.

4. At the outset, the Answering Respondent specifically denies each and every allegation, averment, contention and argument raised by the Applicant in the present Application. Nothing may be deemed to be admitted for want of traverse. Assertions and allegations of the Applicant are unfounded, misconceived, without merit, and are liable to be rejected both on facts and in law.

5. In terms of the Order dated 05.08.2022 passed by this Hon'ble Tribunal, a joint Committee comprising officials of DPCC, Municipal Corporation of Delhi ("**MCD**"), Department of Horticulture, Delhi Fire Service and District Magistrate, East Delhi visited the site in question and inter alia recorded the following observations: -

*"Executive Engineer (Building) Shahdara South Zone, MCD informed that there is no land earmarked for park in front of Dr. Shyama Prasad Chest Hospital, Patparganj, Delhi opposite Babu Public School at the site in question as per layout plan of Patparganj Village Complex passed vide Resolution No. 59 dated 01.02.1983/copy of the approved layout plan was provided at the site itself.*

*Executive Engineer (Maintenance) Shahdara South Zone, MCD informed that this stretch of road is being maintained by Public Works Department, Government of NCT, Delhi. It is further informed that this road was handed over to PWD in compliance with the circular dated 10.01.2012 issued by Principal Secretary UD, Government of NCT, Delhi.*

*Deputy Director (Horticulture), Shahdara South Zone, MCD informed that no park is/was being maintained by MCD at the said stretch of the road.*

...

*All the members/ representatives of the committee proposed that the Department of PWD, Govt. of NCT, Delhi be asked to submit the status of permission issued, if any, in respect of installation of transformers at the impugned site. Members/ representatives further opined that BYPL and IGL may also be asked to submit the status."*

A copy of the Report dated 13.09.2022 issued by DPCC is annexed hereto and marked as **Annexure R/2**.

6. The Report submitted by DPCC establishes that:-
- (a) There is no land earmarked for park in front of Dr. Shyama Prasad Chest Hospital, Patparganj, Delhi opposite Babu Public School at the site in question as per layout plan of Patparganj Village Complex;
  - (b) This stretch of road is being maintained by Public Works Department (“*PWD*”);
  - (c) No park is/was being maintained by MCD at the said stretch of the road;

7. It is humbly submitted that:-

- (a) The alternate site where the subject Transformer was proposed to be shifted and relocated falls within the jurisdiction of PWD.
- (b) PWD by its communication dated 08.03.2021 provided the map showing the alternate technically feasible site and requested the Answering Respondent to expedite the work of shifting and relocation of the existing electricity distribution network including Transformers.

A copy of the communication dated 08.03.2021 issued by PWD to the Answering Respondent and copy of map showing the alternate allocated site is annexed hereto and marked as **Annexure R/3**.

- (c) The shifting and relocation of the existing electricity distribution network including Transformers was necessitated on account of the request made by PWD and in compliance with the directions passed by the Hon’ble Supreme Court in I.A. 34 of 2019 in W.P.(C) 13029 of 1985 titled as “*M.C Mehta v. Union of India & Ors.*”.
- (d) The Answering Respondent has not shifted and relocated the Electrical works in a park as alleged by the Applicant. A site map

of the road as well as the photographs of the location are annexed hereto and marked as **Annexure R/4** and **Annexure R/5** respectively.

***Preliminary Objections and Submissions***

8. The Answering Respondent humbly submits that the present Application preferred by the Applicant is premised on erroneous appreciation of facts and law and are bereft of any material particulars. Hence, the present Application being devoid of any legal basis is liable to be dismissed.

9. It is noteworthy that:-

- (a) The Answering Respondent is one of the three private electricity distribution and retail supply licensees in the NCT of Delhi. The Answering Respondent undertakes its activities in accordance with the provisions of the Electricity Act, 2003, the Delhi Electricity Reforms Act, 2000, the Rules and Regulations framed thereunder and the directions by the Hon'ble Delhi Electricity Regulatory Commission ("***Hon'ble Delhi Commission***").
- (b) The electricity distribution networks are developed, maintained and operated in accordance with the provisions of the Electricity Act, 2003, the Rules and Regulations framed thereunder, and the directions/orders issued by the Ld. Delhi Electricity Regulatory Commission and right of way granted under the applicable laws by operation of law.
- (c) The shifting and relocation of the existing electricity distribution network including Transformer is undertaken by the Answering Respondent as per the provisions of the Electricity Act, the Rules and Regulations framed thereunder, and the directions passed by the Hon'ble Delhi Commission. In this regard, it is noteworthy that:-

- (i) In terms of powers under Section 50 of the Electricity Act, the Hon'ble Delhi Commission has specified the Delhi Electricity Supply and Performance Standards) Regulations, 2017 ("*Supply Code, 2017*") wherein the procedure and mechanism for shifting and relocation of the electricity distribution network is detailed in Regulation 24 of the Supply Code, 2017.
- (ii) In terms of Regulation 24 of the Supply Code, 2017:-
  - (a) The shifting and relocation of the existing electric line or electrical plant are done only at the request of the owner of the land or his successor in interest.
  - (b) The request is accepted only if: -
    - (A) the owner/ his successor-in-interest gives consent in writing to shift the electric line or electrical plant to any other portion of his land or to any other land owned by him or any alternate right of way to be arranged by him for shifting the electric line and the electrical plant.
    - (B) the Applicant remits the applicable charges required for shifting of the network.
- (d) In the present case, the shifting and relocation of the existing Transformer was necessitated on account of the request made by PWD in compliance with the directions issued by the Hon'ble Supreme Court in I.A. 34 of 2019 in W.P.(C) 13029 of 1985 titled as "M.C Mehta v. Union of India & Ors."

Relevant extracts of the DERC (Supply and Performance Standards) Regulations, 2017 is annexed hereto and marked as **Annexure R/6**.

10. The Answering Respondent humbly submits that it is necessary to elucidate the brief factual background which are set out below for consideration of this Hon'ble Tribunal:-

(a) The Hon'ble Supreme Court in I.A 34 of 2019 in W.P.(C) 13029 of 1985 was inter alia pleased to direct the decongestion of the 77 Corridors identified by the Task Force.

(i) The Hon'ble Supreme Court by Order dated 31.03.2017 passed in was inter alia pleased to observe and direct as under:

*“It is the impression of the learned Amicus that the Lieutenant Governor of Delhi has identified 101 points where there are encroachments causing congestion of traffic and choking of roads.*

....

*We issue notice to the Secretary (Environment) and the Secretary (Transport) of the Government of Delhi to ascertain the position and if any steps are being taken to de-congest those 101 points.”*

(ii) The Hon'ble Supreme Court by Order dated 28.04.2017 was inter alia pleased to record that the recommendations of the Task Force relating to the action plan for removal of traffic congestion have approval of the Hon'ble Lt. Governor of Delhi and that the Hon'ble Lt. Governor has directed the Chief Secretary to implement the recommendations. The Hon'ble Supreme Court was pleased to direct the Government of Delhi to file the Action Taken Report.

(iii) The Hon'ble Supreme Court by Order dated 10.05.2018 was inter alia pleased to record as under:-

*“It is stated that six Task Force Teams have been constituted one for each Traffic range and bottlenecks have been identified.*

*The congested corridors have been classified in categories 'A', 'B' & 'C'. For the present, steps are being taken with regard to Corridor 'A' and 11 out of 28 corridors have been identified and for each such corridor action has been taken.”*

- (iv) The Hon'ble Supreme Court by Order dated 04.02.2019 was inter alia pleased to observe as under:-

*“It is further submitted in the affidavit that on all 77 corridors of A, B, C categories, 350 tasks are of Category ‘A’, 165 tasks are of Category ‘B’ and 105 tasks are of Category ‘C’.*

*We have also perused the details of under progress/pending tasks of corridors of Category A, B and C as provided in Annexures B-I, B-II and B-III respectively. Let the work be done within the time limit specified in the charts and progress report be submitted before this Court.”*

Copies of Orders dated 31.03.2017, 28.04.2017, 10.05.2018 and 04.02.2019 passed by the Hon'ble Supreme Court in I.A 34 of 2019 in W.P.(C) 13029 of 1985 are annexed hereto and marked as **Annexure R/7 (Colly.)**.

It is pertinent to note that in terms of the directions passed by the Hon'ble Supreme Court in I.A 34 of 2019 in W.P.(C) 13029 of 1985, the Answering Respondent was required to undertake the shifting and relocation of existing electricity distribution network including Transformers. The existing electricity distribution networks including Transformers were required to be shifted since the same were sited in the Corridor No. 7, Category B (Serial No. 15) identified by the Task Force in I.A 34 of 2019 in W.P.(C) 13029 of 1985.

- (b) On 05.04.2019, a meeting was convened under the chairmanship of Chief Secretary, Delhi to discuss the updated status of 77 Major Corridors' issues in compliance of the directions passed by the Hon'ble Supreme Court in I.A 34 of 2019 in W.P.(C) 13029 of 1985. In the meeting, the Chief Secretary inter alia directed all the representatives of the civic agencies and other departments to complete the pending/under progress tasks as per the stipulated timelines.

A copy of the Minutes of Meeting dated 05.04.2019 is annexed hereto and marked as **Annexure R/8**.

It is noteworthy that the progress of decongestion measures on these 77 Major Corridors is being monitored by Lt. Governor of Delhi, wherein the concerned civic agencies have been strictly directed to complete all the pending tasks within the stipulated timelines.

- (c) On 15.02.2021, a meeting was convened by Joint Commissioner of Police: Traffic (OPS.) to review the progress of tasks on 77 corridors. In the meeting, PWD was requested to expeditiously grant the Right of Way and make payments to the Answering Respondent so as to enable it to execute the necessary works. A copy of the Minutes of Meeting dated 15.02.2021 is annexed hereto and marked as **Annexure R/9**.
- (d) On 24.02.2021, a meeting was convened by Special CP/Traffic to review the status of tasks on 77 corridors. In the meeting, the PWD was requested to grant the Right of Way and release the payments to the Answering Respondent expeditiously so as to enable the Answering Respondent to execute the necessary works. A copy of the Minutes of Meeting dated 24.02.2021 is annexed hereto and marked as **Annexure R/10**.
- (e) On 25.02.2021, a site inspection was done by AE(E) PWD, AE (Civil) PWD and JE (E) PWD wherein it was found that the subject Transformers fall within the jurisdiction of PWD.
- (f) On 05.03.2021, PWD issued a communication to the Answering Respondent and inter alia stated as under:-

*“As per our joint site visit last week with BSES officials Sh. Sanjay Shanna & Sh. Neelesh. the new location for shifting of transformer, currently situated near Bapu Public School on Patparganj road, has been finalised. As the permission to execute the work has been obtained (copy attached) from Councillor Sh. Bipin Bihari Ji, you are requested to expedite the work at the earliest.”*

A copy of the communication dated 05.03.2021 issued by PWD to Answering Respondent is annexed hereto and marked as **Annexure R/11**.

- (g) On 08.03.2021, PWD issued a communication to the Answering Respondent providing a schematic drawing of the alternate site for shifting and relocation of the existing electricity distribution network including Transformer and inter alia requested Answering Respondent to submit an estimate of the cost of shifting and relocation of the existing electricity distribution network including Transformers, along with the prior approval of the Expert Technical Committee (“*ETC*”).
- (h) On 17.03.2021, the alternate site allocated by PWD was inspected by the Safety Department of the Answering Respondent. The Safety Department of the Answering Respondent accorded safety clearance for shifting and relocation of the existing electricity distribution network including Transformers.
- (i) On 15.06.2021, the Answering Respondent issued a communication to PWD and submitted an estimate of Rs. 67, 78, 254/- as cost of shifting and relocation of the existing electricity distribution network including Transformers. PWD was requested to deposit the cost of shifting and relocation of the existing electricity distribution network including Transformers to the Answering Respondent. A copy of the communication dated 15.06.2021 issued by Answering Respondent to PWD is annexed hereto and marked as **Annexure R/12**. A copy of the ETC approval is annexed hereto and marked as **Annexure R/13**.
- (j) On 15.09.2021, PWD made the payment of Rs. 67, 78, 254/- towards cost of shifting and relocation existing electricity

distribution network including Transformers to the alternate site and requested Answering Respondent to complete the said work within the stipulated time frame. A copy of communication dated 15.09.2021 and a copy of cheque are annexed hereto and marked as **Annexure R/14 (Colly.)**.

- (k) After the deposit of the estimated cost of shifting and relocation of Rs. 67, 78, 254/- by PWD, the Answering Respondent commenced the execution of the work of shifting and relocation existing electricity distribution network including Transformers in compliance with the Regulation 24 of the Supply Code, 2017.

11. In view of the above, it is respectfully submitted that:-

- (a) The shifting and relocation of the existing electricity distribution network including Transformers was necessitated on account of the request made by PWD and in compliance with the directions passed by the Hon'ble Supreme Court in I.A. No. 34 of 1999 in W.P.(C) No. 13029 of 1985.
- (b) During the joint site visit, it was found that the subject Transformers in Corridor No. 7, Category 'B' falls on PWD's road.
- (c) The alternate site was identified and allocated by PWD.
- (d) The alternate site allocated by PWD in front of Dr. Shyama Prasad Chest Hospital, Patparganj, Delhi opposite Bapu Public School was a parcel of land belonging to PWD and not a park as alleged by the Applicant. The same stands established by DPCC's Report dated 13.09.2022.
- (e) The cost of shifting and relocation of the existing electricity distribution network including Transformers was borne by PWD (being the owner of the property) in compliance with the Regulation 24 of the Electricity Act.

- (f) The Answering Respondent as an organisation is actively engaging in improving the green cover in the NCT of Delhi and has always acted diligently in this regard. While undertaking the work of shifting and relocation of the existing electricity distribution network including Transformers, no trees were damaged/harmed/removed.
- (g) The shifting and relocation of the existing electricity distribution network including Transformers was done with due care ensuring that no laws relating to the Environment are being violated by the Answering Respondent.

12. It is pertinent to mention that the Answering Respondent by its communications dated 31.05.2022 and 11.07.2022 had apprised the Applicant of all the relevant facts and law in terms of which the work of shifting and relocation was undertaken by the Answering Respondent. However, despite being aware of all the facts in question, the Applicant has made the bald allegations without placing on record any material document/evidence. Copies of the communications dated 31.05.2022 and 11.07.2022 issued by the Answering Respondent to the Applicant are annexed hereto and marked as **Annexure R/15**.

***Para- Wise Reply***

13. The content of unnumbered para of the Application, save and except the matter of record is denied and disputed. It is denied that:-

- (a) The subject Transformer was shifted and relocated to an East DMC park.
- (b) The Answering Respondent has damaged all plants/ trees and greenery at the park.
- (c) The Transformer poses any threat to lives of the general public.

In this regard, it is submitted that:-

- (a) the alternate land where the subject Transformer was proposed to be shifted falls within the jurisdiction of PWD.
- (b) The parcel of land allocated by PWD for the proposed shifting and relocation of existing electricity distribution network including Transformers was not a park. The same has also been recorded by DPCC in its Report dated 13.09.2022.

Detailed submissions in this regard are made in the foregoing Paragraphs of the Preliminary Objections/Submissions and are not being repeated for the sake of brevity and to avoid prolixity and may be read as part and parcel of the para-wise reply to the paragraph under response.

14. The contents of Para Nos. 1 to 3 of the Application are denied and disputed. It is denied that:-

- (a) There is a public park near EDMC Shyama Prasad Mukherji Chest T.B. Hospital opposite Babu Public School.
- (b) The subject site belongs to Municipal Corporation of Delhi.
- (c) there was any greenery at the alleged park and the same was being used by the general public and children.
- (d) there were many small and big trees in the public park.

In this regard, it is submitted that:-

- (a) During a joint site visit, Executive Engineer (Building) Shahdara South Zone, MCD informed DPCC that there is no land earmarked for park in front of Dr. Shyama Prasad Chest Hospital, Patparganj, Delhi opposite Babu Public School at the site in question. The statement of Executive Engineer (Building) Shahdara South Zone, MCD has been recorded by DPCC in its Report dated 13.09.2022.
- (b) There were no trees at the allocated site and that no work had been undertaken by the Answering Respondent at the adjacent

land which has been marked as “greenery” in the map provided by PWD. The Answering Respondent while undertaking the shifting and relocation of the existing electricity distribution networks including the Transformers have not damaged/harmed/uprooted any trees/plants or greenery in the area.

15. The contents of Para No.4 of the Application, save and except the matter of record are denied and disputed. It is submitted that the subject Transformer has been installed at a safe distance of about 2 meter from the IGL pipeline running underneath the allocated site. Before the subject Transformer was shifted to the allocated site, the site was visited by officials of IGL as well as by the Safety Department of Answering Respondent. The shifting and relocation of the existing electricity distribution network including Transformers was done only after the necessary clearances were provided by the Safety Department.

16. The content of Para Nos. 5 to 7 of the Application is denied and disputed. It is submitted that the site in question is a parcel of land falling within the jurisdiction of PWD and is not a public park as alleged by the Applicant. It is denied that the oil in substation is going to the roots of the adjacent Tree. The contentions/averments raised by the Applicant is premised on incorrect appreciation of facts and is liable to be dismissed.

Detailed submissions in this regard are made in the foregoing Paragraphs of the Preliminary Objections/Submissions and are not being repeated for the sake of brevity and to avoid prolixity and may be read as part and parcel of the para-wise reply to the paragraph under response.

17. The content of Para No. 7 to 8 of the Application is a matter of record and needs no reply, what is not borne out of the record is denied as alleged.

18. The content of Para No. 9 of the Application is denied. It is submitted that the site in question was allocated by PWD and is not a public park. Detailed submissions in this regard are made in the foregoing Paragraphs of the Preliminary Objections/Submissions and are not being repeated for the sake of brevity and to avoid prolixity and may be read as part and parcel of the para-wise reply to the paragraph under response.

19. The contents of Para No. 10 of the Application, save and except the matter of record are denied and disputed. It is submitted that the subject Transformer was shifted and relocated at a safe distance from the IGL Gas pipeline running underneath the allocated site. The Transformer installed at the allocated site do not pose any threat to the IGL pipeline. Detailed submissions in this regard are made in the foregoing Paragraphs of the Preliminary Objections/Submissions and are not being repeated for the sake of brevity and to avoid prolixity and may be read as part and parcel of the para-wise reply to the paragraph under response.

20. The content of Para Nos. 11 to 12 of the Application is a matter of record and need no reply, what is not borne out of the record is denied as alleged.

21. The content of Para Nos. 13 to 18 of the Application, save and except the matter of record are denied and disputed. It is submitted that the shifting and relocation of the existing electricity distribution network including Transformers was done on account of the request made by the PWD and incompliance with the directions passed by the Hon'ble Supreme Court in I.A. 34 of 2019 in W.P.(C) 13029 of 1985 titled as "*M.C Mehta v. Union of India & Ors.*" The subject

Transformer falls in one of the 77 corridors identified by the Task Force. The task of decongestion of these 77 Corridors are being monitored by Lt. Governor, Delhi. Detailed submissions in this regard are made in the foregoing Paragraphs of the Preliminary Objections/Submissions and are not being repeated for the sake of brevity and to avoid prolixity and may be read as part and parcel of the para-wise reply to the paragraph under response.

22. The content of Para No. 19 of the Application does not pertain to the Answering Respondent and is immaterial for the purpose of adjudication of the present case.

23. The contents of Para No. 20 of the Application, save and except the matter of record are denied and disputed. It is submitted that the said averment of the Applicant is premised on incorrect appreciation of facts and law. DPCC in its Report dated 13.09.2022 had recorded the statements of Executive Engineer (Maintenance) Shahdara South Zone, MCD and Deputy Director (Horticulture), Shahdara South Zone, MCD. DPCC was informed that the subject stretch of road is being maintained by the PWD and that no park is/was being maintained by MCD at the said stretch of the road.

24. The content of Para Nos. 21 to 22 of the Application is vehemently denied. It is humbly submitted that the Answering Respondent being a responsible corporate has always been sincere towards its consumers including their safety and concerns. The Applicant has made the vague and bald allegations against the Answering Respondent without placing on record any material document/evidence.

25. The content of Para Nos. 23 to 27 of the Application is a matter of record and need no reply, what is not borne out of the record is denied as alleged.

26. The content of Para Nos. 28 to 31 of the Application, save and except the matter of record is denied and disputed. It is denied that the Answering Respondent while undertaking the shifting and relocation of the existing electricity distribution network including Transformers had destroyed or destructed the National Flag. It is humbly submitted that the Applicant has raised a vague and bald averment without placing on record any material document/evidence showing that the National Flag was destroyed by the Answering Respondent. In fact, the photographs annexed by the Applicant do not evidence that the National Flag was manhandled or in any way disrespected by the Answering Respondent.

27. The content of Para Nos. 32 to 34 of the Application is vehemently denied. It is submitted that the allegations raised by the Applicant in the Paragraphs under Reply have been adequately responded to by the Answering Respondent in the foregoing paragraphs of the Preliminary Objections/Submissions and are not being repeated for the sake of brevity and to avoid prolixity and may be read as part and parcel of the para-wise reply to the paragraph under response.

28. The content of Para No. 35 of the Application, save and except the matter of record are denied and disputed. It is denied that no action was taken by the Answering Respondent to the representation of the Applicant. In this regard, it is relevant to mention that the Answering Respondent by its communications dated 31.05.2022 and 11.07.2022 had addressed all the issues raised by the Applicant in its email/representation.

29. The content of Para No. 36 of the Application, save and except the matter of record are denied and disputed. It is denied that the Answering Respondent had damaged any trees/plants and greenery in the park. It is further denied that Answering Respondent has damaged the handpump or has dumped the same by concrete. In this regard, it is submitted that there was no handpump at the alternate site provided by

PWD. The alleged handpump is at the adjacent land on which no work was done by the Answering Respondent. It is further submitted that the reliance placed by the Applicant on Hon'ble Supreme Court judgement dated 07.05.2004 in *I.A. No. 22 in WP(C) No. 4677 of 1985 titled as M.C. Mehta vs Union of India & others* is misplaced and is immaterial for the adjudication of the present case.

30. The content of Para No. 37 of the Application, save and except the matter of record are denied and disputed. Detailed submissions in this regard are made in the foregoing Paragraphs of the Preliminary Objections/Submissions and are not being repeated for the sake of brevity and to avoid prolixity and may be read as part and parcel of the para-wise reply to the paragraph under response.

31. The content of Para Nos. 38 to 39 of the Application is vehemently denied. Detailed submissions in this regard are made in the foregoing Paragraphs of the Preliminary Objections/Submissions and are not being repeated for the sake of brevity and to avoid prolixity and may be read as part and parcel of the para-wise reply to the paragraph under response.

32. The content of Para No. 40 of the Application is vehemently denied. It is submitted that the averments raised by the Applicant in the present Application is based on incorrect appreciation of facts and law. The Application being devoid of merits is liable to be dismissed *in limine*.

33. The content of Para Nos. A to I of the Grounds are denied and disputed. It is submitted that the Applicant has not made any new averments in the Grounds and has merely reiterated the contents of submissions in the Application which have been adequately responded to by the Answering Respondent in the foregoing paragraphs, contents whereof are not repeated herein for the sake of brevity and to avoid prolixity.

***Reply to Interim Relief***

34. It is respectfully submitted that the Applicant has failed to establish any cause of action to prefer the Application and to seek such interim reliefs. The Application preferred by the Applicant is grossly misconceived and without any merits. The Application being premised on incorrect appreciation of facts and law is liable to be dismissed *in limine*.

35. The Applicant craves liberty of this Hon'ble Tribunal to file any additional submissions/Reply to the Application or any Report as and when directed by this Hon'ble Tribunal or so advised.

**Prayer**

36. In view of the submissions made herein above, it is humbly prayed that this Hon'ble Court may be pleased to dismiss the present Application with exemplary cost.

Er. SANJAY SHARMA  
DGM (P&E 11KV)  
Emp. No. 40130373

**BSES Yamuna Power Ltd. / Respondent No. 4**  
Through:

BSES Yamuna Power Limited  
A Joint Venture with Govt. of NCT Delhi

J. Sagar Associates  
B-303, 3rd Floor, Ansal Plaza,  
HUDCO Place, August Kranti Marg,  
New Delhi – 110 049.

New Delhi

Dated: .10.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**Original Application No. 559 of 2022**

**In the matter of:**

Sanjeev Jain ... Applicant

*Versus*

Municipal Corporation of Delhi & Ors. ... Respondents

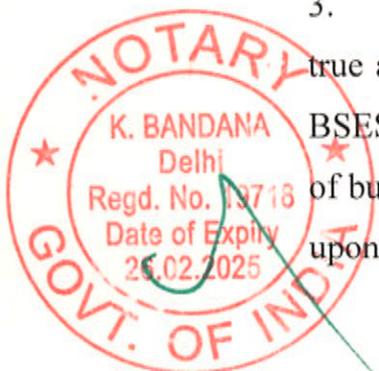
**AFFIDAVIT**

I, Sanjay Sharma, S/o. Shri Khem Chand Sharma aged about 58 years working with BSES Yamuna Power Limited, having its registered office at Shakti Kiran Building, Karkardooma, New Delhi- 110032, do hereby solemnly affirm and declare as under: -

1. I say that I am working as Sr. D.G.M. with the Respondent No. 4 / BSES Yamuna Power Ltd. and as such I am duly authorised and competent to file the accompanying Reply before this Hon'ble Court.

2. I say that I am competent to affirm this Affidavit for and on behalf of the Respondent No. 4 / BSES Yamuna Power Ltd. I am acquainted with the facts and circumstances of the present case and have read and understood the contents of the accompanying Reply.

3. I state that the facts stated in the accompanying Reply are true and correct based on the records of the Respondent No. 4 / BSES Yamuna Power Limited maintained in its ordinary course of business and that the legal submissions made therein are based upon information received by me and believed to be true.



4. I say that the documents placed on record along with the accompanying Reply are true and correct copies of their respective originals.

*S* Er. SANJAY SHARMA  
DGM (P&E 11KV)  
Emp. No. 401303  
BSES Yamuna Power Ltd.  
A Joint Venture with Govt. of NCT of Delhi  
**DEPONENT**

*Rathi*  
*Achal Rathi*  
*D/199/2009*

**VERIFICATION**

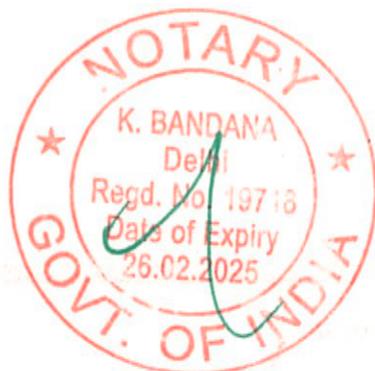
I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct, no part of it is false and nothing material has been concealed therefrom.

**IDENTIFIED**

Verified at New Delhi on this 21 <sup>OCT 2022</sup> day of October, 2022.

*S* Er. SANJAY SHARMA  
DGM (P&E 11KV)  
Emp. No. 401303  
BSES Yamuna Power Ltd.  
A Joint Venture with Govt. of NCT of Delhi  
**DEPONENT**

21 OCT 2022



**ATTESTED**  
NOTARY PUBLIC DELHI  
GOVT. OF INDIA  
Mob.: 9654768499

EMPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 297 OF CRPC 1973  
DELHI HIGH COURT RULES 1967  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY AFFIDAVIT BEFORE NOTARY  
SUPREME COURT RULES, 2013  
ORDER IX-7

Item No.05

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 559/2022

Sanjeev Jain ...Applicant

Versus

Municipal Corporation of Delhi &amp; Ors. ...Respondent

Date of hearing: 05.08.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER****Application under Section 18 (1) read with Sections 14, 15 of the  
National Green Tribunal Act, 2010.****ORDER**

1. Mr. Sanjeev Jain resident of B-94, Lane No. 10, Shashi Garden, Patparganj, New Delhi has filed the present application under Section 18(1) read with Sections 14, 15 of the National Green Tribunal Act 2010 for appropriate directions to stop the Illegal activities that are happening at East MCD Park at Patparganj Village Chowk at East Delhi and re-develop the same and replant the trees and plants there, in lieu of the trees and plants which are damaged.

2. The applicant has further submitted that there is one public park near EDMC Shyama Parshad Mukherji Chest T.B. Hospital Opposite Bapu Public School, Patparganj Village Chowk in East MCD Park, Delhi -110092 belongs to respondent no. 1. The park has small and big trees and greenery and is used by the local inhabitants for morning and evening walks. The respondent no. 4 – the BSES Yamuna Power Limited has occupied 100 percent area of the park and damaged the sitting area and removed all the plants and trees and illegally installed their electrical 33,000 high voltage sub-station without

allotment of land by respondent no. 1 and without obtaining NOC/Consent from Delhi Fire Service, Delhi Pollution Control Committee. There is unauthorised construction in property bearing no, 155 Village Patparganj Delhi which is having 72 flats and 20 shops. There is shortage in the said premises and the occupants are committing theft of electricity. Sub-station has been illegally constructed to favour the occupants of the said premises under political influence of the Deputy Chief Minister of Government NCT of Delhi. There is one IGL gas pipeline chamber box underneath land of the park and if such pipeline gets damaged the same will cause a blast in the area and can result in death of thousands of the inhabitants. The applicant made complaints to the concerned authorities but no action has been taken.

3. Prima facie, the allegations made in the application raise questions relating to the environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee of the concerned statutory authorities be asked to verify the factual position and take remedial action on the basis thereof. We accordingly constitute Joint Committee of the concerned Statutory Authorities- Commissioner, Delhi Municipal Corporation, Directors, Department of Horticulture and Department of Delhi Fire Services, Government of NCT of Delhi, DPCC and District Magistrate (East) Delhi and direct the same to meet within four weeks, undertake visits to the site, look into the grievances of the applicant, verify the factual position and take remedial action as mandated by the statutory provisions empowering them in accordance with law after notice to the concerned Project Proponents and by following due process of law. DPCC will be the nodal agency for coordination and compliance. Factual and Action Taken Report may be furnished within

O. A. No. 559/2022

Sanjeev Jain Vs. Municipal  
Corporation of Delhi & Ors.

-3-

one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

4. Notices alongwith copies of the application and documents attached therewith be also issued to respondent no. 1, 3 and 4 requiring them to file their response/ reply to the allegations made in the application within one month at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 23.09.2022.

A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Commissioner, Delhi Municipal Corporation, Directors, Department of Horticulture and Department of Delhi Fire Services, Government of NCT of Delhi, DPCC, and District Magistrate (East) Delhi by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

August 05, 2022  
AG



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/NGT/O.A no-559/2022 /1171

Dated: 13/9/22

To,

The Divisional Officer ,  
BSES Yamuna Power Limited  
Substation Bldng, Adj to LSC, pocket 1,  
Mayur vihar-1, New Delhi.

Ms. Charu  
A Y N A  
Dangale  
15/09/22

Business Manager (D) MVR-I&II  
Diary No. 368  
Date: 15/09/2022

Sub: - O.A no. 559/2022 in the matter "Sanjeev Jain Vs Municipal Corporation of Delhi & Others"

Sir,

In compliance of Hon'ble NGT order dated 05.08.2022 in OA No. 559/2022 in the matter of " Sanjeev Jain Vs Municipal Corporation of Delhi & Ors", a Joint Committee Comprising of officials of DPCC, MCD, Department of Horticulture, Department of Delhi Fire Services and District Magistrate East Delhi Visited the site as mentioned on 12.09.2022, in the said order and following observations were made:-

- Three numbers of transformers were found installed at site in question adjoining to Dr. Shyama Prasad Mukherjee TB Hospital, MCD and opposite to Babu Public School, Patparganj Village Chowk, Delhi. The transformers were found enclosed by MS Grill/ Fencing in order to prevent free access/ safety point of view. One inspection chamber/ manhole cover of Indraprastha Gas Limited was also noticed adjoining to the transformer. Photographs were also taken during the course of inspection.
- The representative of the Joint Committee also gathered information from local residents in respect of installation of the transformers. Some of the local residents available at site apprised that earlier flower bed/ planter was constructed and greenery was being maintained before installation of these transformers. They further informed that one hand pump and several benches were also installed at this place for general public.
- Executive Engineer (Building) Shahdara South Zone, MCD informed that there is no land earmarked for park in front of Dr. Shyama Prasad Chest Hospital, Patparganj, Delhi opposite Babu Public School at the site in question as per layout plan of Patparganj Village Complex passed vide resolution no. 59 dated 01.02.1983/ copy of the approved layout plan was provided at site itself.

- Executive Engineer (Maintenance) Shahdara South Zone, MCD informed at this stretch of road is being maintained by public works department, Government of NCT, Delhi. It is further inform that this road was handed over to PWD in compliance of the circular dated 10.01.2012 issued by Principal Secretary UD, Government of NCT, Delhi.
- Deputy Director (Horticulture), Shahdara South Zone, MCD informed that no park is/ was being maintained by MCD at the said stretch of the road.
- Officials of Delhi Fire Service as well as DPCC also informed that no permission, to install the transformer at the said site, has ever been sought by BSES Yamuna Power Limited. Moreover, certain buildings, classified under rule 27 of DFS Rules, 2010, have to obtain online clearance as per rule 34 of DFS Rules and local authority is required to refer the building plans of such buildings to Delhi Fire Service for obtaining NOC/ Fire Safety Certificate/ Clearance. Letter dated 01.09.2021 was also provided.
- All the members/ representatives of the committee proposed that Department of PWD, Govt. of NCT, Delhi be asked to submit the status of permission issued, if any, in respect of installation of transformers at impugned site. Members/ representatives further opined that BYPL and IGL may also be asked to submit the status.

Now therefore, you are kindly requested to submit the status of permission issued, if any, in respect of installation of transformers at impugned site within 15 days from issuance of this letter to the office of DPCC.

Yours Sincerely



P.S. Pankaj

SEE, CMC-1



राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI  
लोक निर्माण विभाग  
PUBLIC WORKS DEPARTMENT

कार्यालय कार्यपालक अभियंता (वै०)  
लो०नि०वि० वैद्युत अनु० मंडल एम-253  
(दिल्ली सरकार) द्वितीय तल, सी विंग, दिल्ली सचिवालय  
आई० पी० एस्टेट, नई दिल्ली- 110 002  
दूरभाष : 23392199 फैक्स : 23392199

OFFICE OF THE EXECUTIVE ENGINEER (E)  
PUBLIC WORKS DEPARTMENT ELECTRICALS  
ELECTRICAL MAINTENANCE DIVISION M-253  
GNCTD, 2<sup>ND</sup> FLOOR, C WING, DELHI SACHIVALAYA  
I.P. ESTATE, NEW DELHI  
PHONE : 23392199 FAX : 23392199  
Email: -eeepwddelhim253@gmail.com

23(1)/EE(E)/PWD M-253/233

दिनांक- 08.03.2021

To

' Addl. VP, BSES  
Sub station No. 2, Plot No. 311,  
Patparganj Industrial area  
Delhi - 110092.

Sub: Schematic drawing showing proposed location for shifting of transformer near Prasooti Grah.

Ref: Meeting of Hon'ble L.G., Delhi on 24.02.2021 at 1200 hours to review the status of tasks on 77 corridors (Category 'A', 'B' and 'C') [Hon'ble Supreme Court of India matter in IA No. 34/1999 in CWP No. 13029/1985 - M.C. Mehta Vs. UOI & Ors.]

Sir,

In reference to above, please find attached schematic drawing for the proposed location of transformer which is to be shifted from its existing location. Permission for the same has been obtained from Councillor, Sh. Bipin Bihari Singh Ji. You are requested to submit an estimate of this particular work, prior approved by ETC, to this office for further necessary action at the earliest.

Encl:

1. Schematic drg. for proposed location of transformer.
2. Letter from Councillor, Ward 012-E-Patparganj East Delhi.

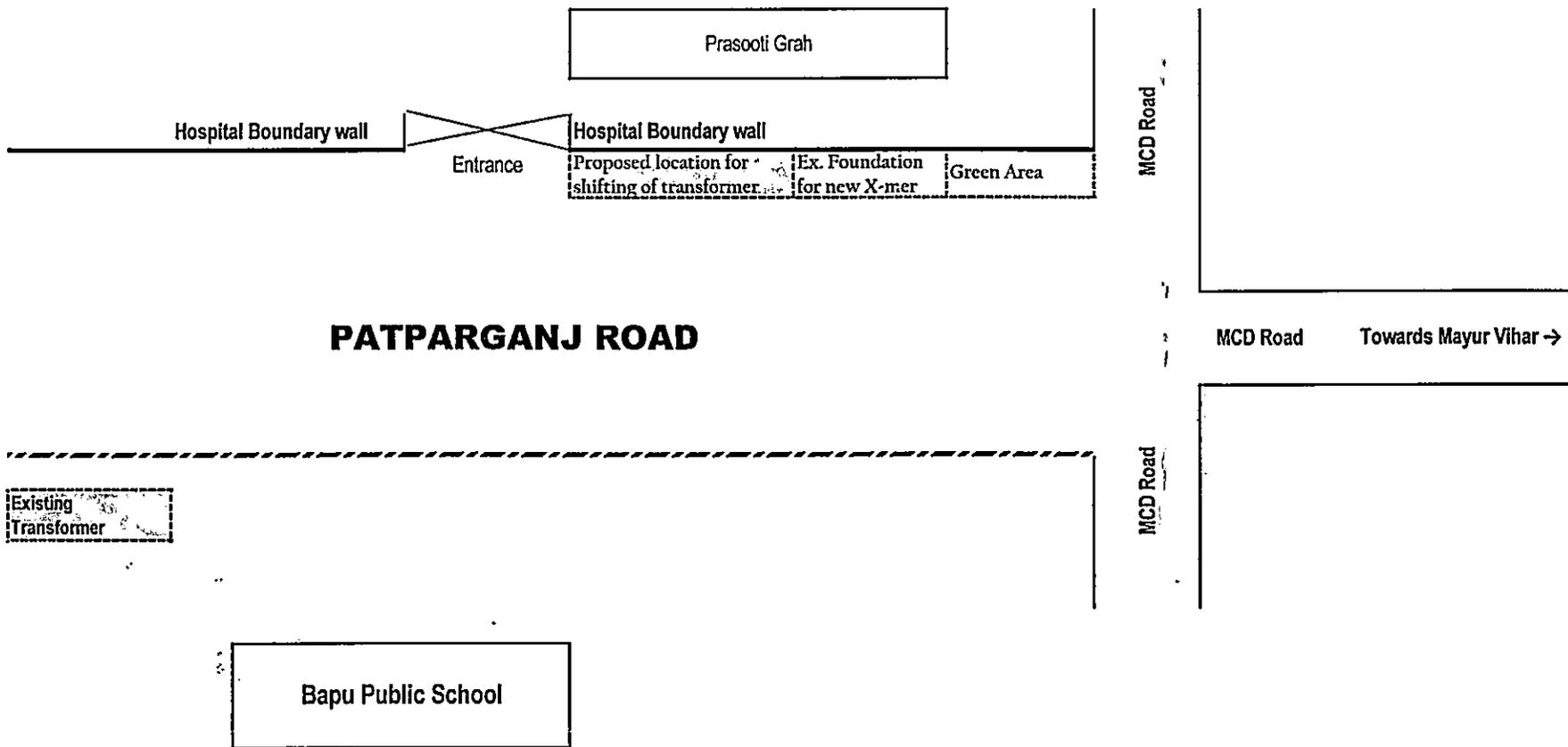
कार्यपालक अभियंता (वै०)  
वैद्युत अनुरक्षण मंडल एम-253  
लो०नि०वि०, दि०स०, दिल्ली सचिवालय  
नई दिल्ली

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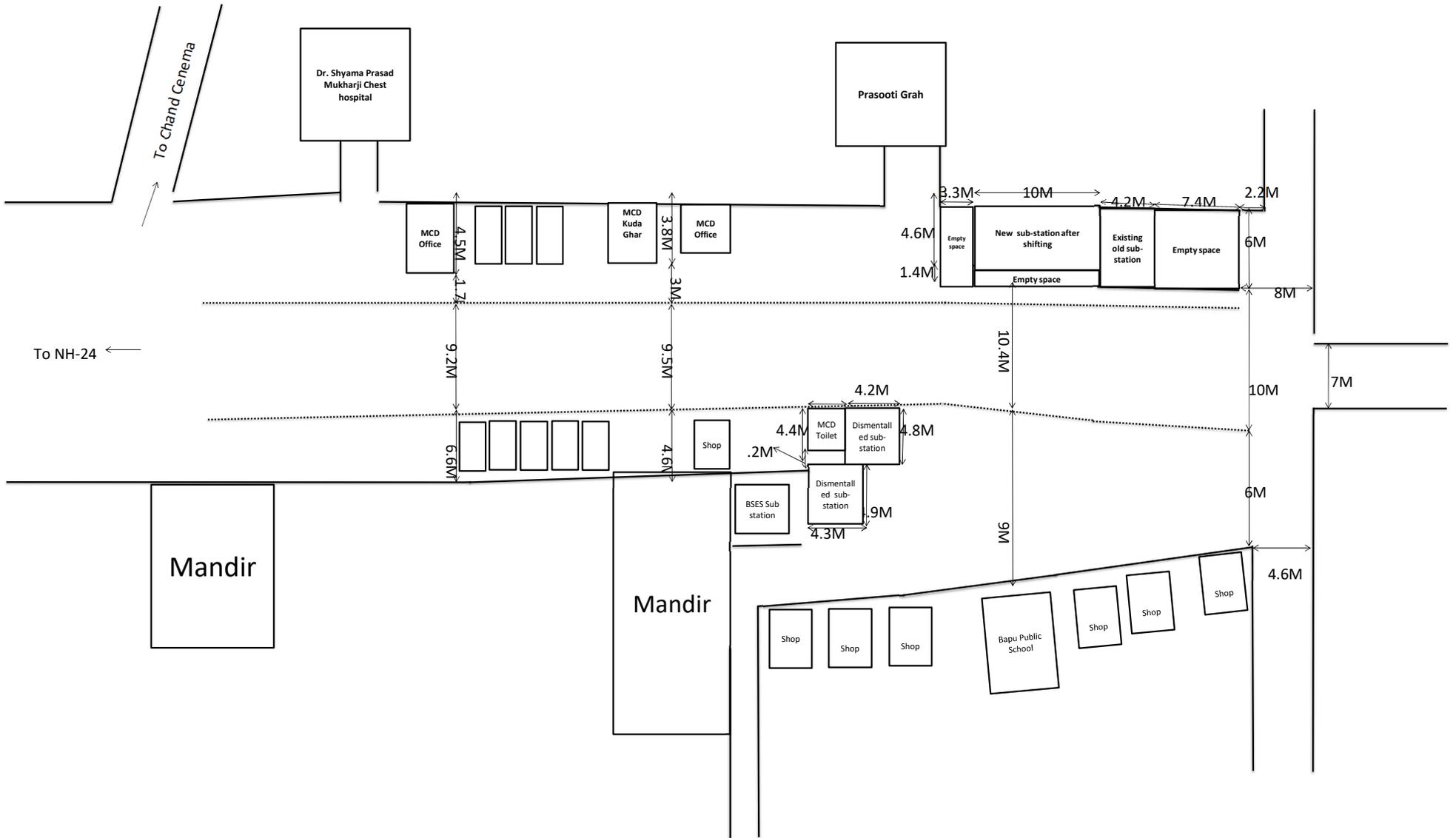
1. The Assistant Engineer(E), M-2532, PB & East:Electrical, Delhi Sachivalaya.

कार्यपालक अभियंता (वै०)

Proposed location for shifting of transformer in r/o Corridor 7 Category 'B'



# ANNEXURE R/4



# ANNEXURE R/5





को जन्मदिन  
की शक्ति सुभक्तियों

DL 5CK 9995

DL - 5S  
AC - 2379



श्री राम हॉस्पिटल  
सुप्रमडिंगज, दिल्ली - 110091

No Hawking  
No Vending Zone

DL-55-AC 2379







दिल्ली नगर निगम  
प्रसूति गृह  
(इंडिया पॉपुलेशन प्रॉजेक्ट - VIII)  
पटपड़ गंज









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 H.P. પદકો નંબર 124

સુધી પહોંચી શકાય તેવા  
 સમગ્ર ભારતીય ભાગ્યને સુધારવા  
 સુધી આ વાસ્તવિકતા

સુધી પહોંચી શકાય તેવા  
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VAJPATEL

સુધી પહોંચી શકાય તેવા  
 સમગ્ર ભારતીય ભાગ્યને સુધારવા  
 સુધી આ વાસ્તવિકતા



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सुश्रुतामाला

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को जगत् सभी को  
हार्दिक  
शुभकामनाएँ  
रुकसाना खान





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- FALSE CEILING
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- DRAPERY ROD & BLINDS
- WOODEN FLOORING
- ARTIFICIAL GRASS

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**(TO BE PUBLISHED IN DELHI GAZETTE EXTRAORDINARY PART)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**

**Delhi Electricity Regulatory Commission**

Viniyamak Bhawan, C-Block, Shivalik, Malviya Nagar, New Delhi-110017

**Notification**

Delhi

**No. F.17(85)/Engg./DERC/15-16/5109-----** In exercise of the powers conferred by Section 46, 50 read with Section 57, Section 181 of the Electricity Act, 2003 (Act 36 of 2003) and all other powers enabling it in this behalf and after previous publication, the Delhi Electricity Regulatory Commission hereby makes the following Regulations, namely Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017.

**CHAPTER - I  
GENERAL**

**1. Short title, extent and commencement:-**

- (1) These Regulations may be called "Delhi Electricity Regulatory Commission (Supply Code and Performance Standards) Regulations, 2017".
- (2) These Regulations shall be applicable to all the Distribution Licensees including Deemed Licensees and all consumers in the National Capital Territory of Delhi.
- (3) These Regulations shall come into force from 1.9.2017.

**2. Definitions:-**

In these Regulations, unless the context otherwise requires:-

- (1) "**Act**" means the Electricity Act, 2003, as amended from time to time;
- (2) "**Accredited laboratory**" means a laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories (NABL);

- (2) The meter shall, on no account be handled or removed by any person other than a person authorized by the Licensee for this purpose.
- (3) Seals fixed on the meters shall on no account be tampered with, damaged or destroyed.
- (4) The service line and meter shall be deemed to be the property of the Licensee and shall remain under his control so long as they are connected to the distribution system of the Licensee.

**24. Procedure for shifting electric line or electrical plant of the Licensee.-**

- (1) The owner of the land or his successor in interest, who has given right of way for the construction of an existing electric line or electrical plant over, under, along, across, in or upon the said land, may apply for shifting the electric line or electrical plant to any other portion of his land for genuine purposes:
- (2) The application for shifting the electric line or electrical plant shall be submitted to the Licensee.
- (3) On receipt of the application, the Licensee shall inspect the site and assess the technical feasibility of the proposed shifting.
- (4) The request for shifting an electric line or electrical plant shall be granted only if:-
  - (i) the proposed shifting is technically feasible. and
  - (ii) the owner of the land or his successor in interest gives consent in writing to shift the electric line or electrical plant to any other portion of his land or to any other land owned by him or any alternate right of way to be arranged by him for shifting the electric line and the electrical plant and
  - (iii) the owner of the land or his successor in interest shall take necessary permission/approval for road cutting or right of way, if required.
  - (iv) the applicant remits the applicable charges required for shifting the electric line or electrical plant.

- (5) The Licensee shall shift the electric line or electrical plant, if the conditions specified in sub-regulation (4) are complied with by the applicant.
- (6) In case of shifting of meter or service line within the premises of the consumer, the procedure specified in the Regulation 25 shall apply.

**25. Procedure for shifting of meter or service line within the premises of the consumer:-**

- (1) The consumer shall apply to the Licensee for shifting the meter within the existing premises or for deviation of existing service line within his property.
- (2) The Licensee shall conduct the site inspection.
- (3) The charges for shifting of meter and service line for the connection on the same premises shall be as notified in the Commission's Orders.
- (4) If shifting requires new service line, the Licensee shall be entitled to levy the Service Line cum Development charges.
- (5) The following time schedule shall be observed for completing the works from the date of payment of expenditure:-

<b>Sl. No.</b>	<b>Purpose</b>	<b>Time Schedule</b>
(i)	shifting of meter	7 (seven) days
(ii)	shifting of LT service line	30 (thirty) days
(iii)	shifting of HT service line	45 (forty five) days

Provided that the above timelines for shifting of LT & HT lines shall be computed after deducting the time taken for obtaining statutory clearances/permission such as road cutting permission, if any.

ITEM NO.54

COURT NO.5

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.NO. 34 in Writ Petition(s) (Civil) No(s). 13029/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.  
(For directions and Office Report)

Respondent(s)

Date : 31/03/2017 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

APPLICANT : GAUTAM NAGAR WELFARE ASSOCIATION

For Petitioner(s) Mr. Harish N. Salve, Sr. Adv. (A.C.)  
Mr. Siddhartha Chowdhury (A.C.), AOR  
Mr. A.D.N. Rao (A.C.), AOR  
Ms. Aparajit Singh (A.C.), AOR  
Petitioner-in-personFor Respondent(s) Mr. Ranjit Kumar, SG  
Mr. S. Wasim A. Qadri, Adv.  
Mr. Zaid Ali, Adv.  
Mr. Gurmeet Singh Makker, AORMCD Mr. Sanjiv Sen, Sr. Adv.  
Mr. R.K. Singh, Adv.  
Mr. Virag Gupta, Adv.

UPON hearing the counsel the Court made the following

## O R D E R

It is the impression of the learned *Amicus* that the Lieutenant Governor of Delhi has identified 101 points where there are encroachments causing congestion of traffic and choking of roads.

She says that as a result of this, there is an increase in

pollution particularly due to idling of vehicles.

We issue notice to the Secretary (Environment) and the Secretary (Transport) of the Government of Delhi to ascertain the position and if any steps are being taken to de-congest those 101 points.

Notice be issued without process fee returnable on 28<sup>th</sup> April, 2017.

(Meenakshi Kohli)  
Court Master (SH)

(Sharda Kapoor)  
Court Master (NS)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.NO. 34 in Writ Petition(s) (Civil) No(s). 13029/1985

M.C.MEHTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

APPLICANT : GAUTAM NAGAR WELFARE ASSOCIATION

(For directions and Office Report)

WITH

I.A.NO. 345 in Writ Petition(s) (Civil) No(s). 13029/1985

APPLICANT : BY AMICUS CURIAE

(REGARDING FUNCTIONING OF PUC CENTRES DELHI-NCR AND EPCA REPORT NO.73 AND OFFICE REPORT)

Date : 28/04/2017      These applications were called on for hearing today.

CORAM :                      HON'BLE MR. JUSTICE MADAN B. LOKUR  
                                    HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)      Mr. Harish N. Salve, Sr. Adv. (A.C.)

                                    Mr. Siddhartha Chowdhury (A.C.), AOR

                                    Mr. A.D.N. Rao (A.C.), AOR

                                    Ms. Aparajita Singh (A.C.), AOR

                                    Petitioner-in-person

For Respondent(s)      Mr. Ranjit Kumar, SG

                                    Ms. Sumita Hazarika, Adv.

                                    Mr. S. Wasim A Qadri, Adv.

                                    Mr. Zaid Ali, Adv.

                                    Mr. Gurmeet Singh Makker, AOR

                                    Mr. B.K. Prasad, Adv.

                                    Mr. Sanjiv Sen, Sr. Adv.

                                    Mr. Ajay Bansal, Adv.

                                    Mr. Gaurav Yadava, Adv.

Mr. Praveen Swarup, Adv.  
Mr. Virag Gupta, Adv.  
Mr. R.K. Singh, Adv.

Mr. Vijay Panjwani, Adv.

Mr. Sandeep Narain, Adv.  
For M/s Narain & Co.

Mr. Sandeep Singh, Adv.  
Mr. Anuvarat Sharma, Adv.  
Ms. Alka Sinha, Adv.  
Mr. M.R. Shamshad, Adv.

Mr. S.S. Shamsbery, AAG  
Mr. Amit Sharma, Adv.  
Mr. Ankit Raj, Adv.  
Ms. Ruchi Kohli, Adv.

Mr. Anil Grover, AAG  
Ms. Noopur Singhal, Adv.  
Mr. Manik Garg, Adv.  
Mr. Sanjay Kr. Visen, AOR

Mr. Chirag M. Shroff, Adv.  
Ms. Neha Sangwan, Adv.

Mr. Vijay K. Sondhi, Adv.  
Ms. Sujeeta Srivastava, Adv.  
Ms. Cauveri Birbal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A.NO. 34

Pursuant to our order dated 31.03.2017, the Task Force has given its recommendations. We have been informed by the learned Solicitor General that the recommendations of the Task Force have the approval of the Lieutenant Governor of Delhi.

We have been further informed that the Lieutenant Governor has directed the Chief Secretary to implement the recommendations.

List the matter on 28.08.2017 by which date an Action Taken Report should be filed by the Government of Delhi.

I.A. 345

We have seen Report no. 73 filed by the EPCA on the Assessment of Pollution under Control (PUC) Programme in Delhi and NCR.

The learned Solicitor General says that some of the recommendations can be implemented by the Central Government in consultation with the Governments of Delhi, Rajasthan, Haryana and U.P.

He says that in view of this, he would like to examine the recommendations and implement whatever is possible.

On his request, the matter is adjourned to 26.07.2017 on which date the learned Solicitor General will inform us which are the recommendations that can be implemented without any difficulty.

For any modification of recommendations, if any orders are required, that shall also be indicated.

Writ Petition (C) No. 13029 of 1985 (Regarding Outdoor Advertisement Policy / Hoarding)

In view of letter circulated by Dr. Bhure Lal Chairman, EPCA, time to file reply is extended till 15<sup>th</sup> May, 2017.

List the matter on 27.07.2017.

(Meenakshi Kohli)  
Court Master (SH)

(Sharda Kapoor)  
Court Master (NS)

ITEM NO.10

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

IA NO. 34/1999 (APPLN. FOR DIRECTIONS ON B/O GAUTAM NAGAR WELFARE ASSOCIATION FILED BY A.C.)

IN RE: EASTERN AND WESTERN PERIPHERAL EXPRESSWAY

Date : 10-05-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Harish N. Salve, Sr. Advocate (A.C.) [NP]

Ms. Aparajita Singh, Advocate (A.C.)

Mr. A.D.N. Rao, Advocate (A.C.)

Mr. Siddhartha Chowdhury, Advocate (A.C.)

Petitioner-In-Person

For Respondent(s) Mr. Vijay Panjwani, Advocate

Mr. A.N.S. Nadkarni, ASG

Ms. Pinky Anand, ASG

Mr. A.K. Panda, Sr. Adv.

Mr. S. Wasim A. Qadri, Adv.

Mr. D.L. Chidananda, Adv.

Mr. Ritesh Kumar, Adv.

Mr. Rajesh K. Singh, Adv.

Mr. Amit Sharma, Adv.

Mr. Srisatya Mohanty, Adv.

Mr. G.S. Makker, Advocate

Mr. Bhuvan Mishra, Adv.

Mr. Amit Sharma, Adv.

Mr. R.P. Singh, Adv.

Mr. Raj Bahadur Yadav, Adv.

Mr. Zaid Ali, Adv.

Mr. A.K. Sharma, Adv.

Mr. Divya Prakash Pande, Adv.  
 Mr. Niraj Kumar, Adv.  
 Mr. Rahul Garg, Adv.  
 Mr. S.S. Rebello, Adv.  
 Mr. Ranjesh Kumar Sinha, Adv.  
 Mr. Gaurav Rawal, Adv.

Mr. S.S. Shamsbery, AAG  
 Mr. Amit Sharma, Adv.  
 Mr. Sandeep Singh, Adv.  
 Mr. Ankit Raj, Adv.  
 Ms. Nidhi Jaiswal, Adv.  
 Ms. Indira Bhakar, Adv.  
 Ms. Ruchi Kohli, Advocate

Mr. D.N. Goburdhun, Adv.  
 Ms. Pallavi Chopra, Adv.

Mr. B.K. Prasad, Advocate

Ms. Gunjan Sinha Jain, Adv.  
 Mr. T.S. Sidhu, Adv.  
 For M/S M.V. Kini And Associates

Mr. Anil Grover, Adv.  
 Mr. Shivam Kumar, Adv.  
 MS. Monika Gussain, Adv.  
 Mr. Sanjay Kr. Visen, Advocate

Ms. Rachana Gupta, Adv.  
 Mr. J.K. Tripathi, Adv.

M/S S. Narain And Co., Advocates

Mr. B.V. Balram Das, Advocate

UPON hearing the counsel the Court made the following

#### O R D E R

A status report has been filed by the NCT of Delhi with regard to removal of bottlenecks on the roads in Delhi.

It is stated that six Task Force Teams have been constituted one for each Traffic range and bottlenecks have been identified.

The congested corridors have been classified in categories 'A', 'B' & 'C'. For the present, steps are being taken with regard

to Corridor 'A' and 11 out of 28 corridors have been identified and for each such corridor action has been taken.

The status report does not indicate any time-line at all for the removal of bottlenecks. A more substantive status report should be filed by the NCT of Delhi within six weeks from today along with the progress made.

List the application on 9<sup>th</sup> July, 2018.

(MEENAKSHI KOHLI)  
COURT MASTER

(KAILASH CHANDER)  
COURT MASTER

ITEM NO.302

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

((1) IA NO. 34/1999 (APPLN. FOR DIRECTIONS ON B/O GAUTAM NAGAR WELFARE ASSOCIATION FILED BY A.C.)(2) IN RE: ISSUE OF COMPREHENSIVE PLAN FOR AIR POLLUTION CONTROL, REPORT NOS. 87 AND 93 SUBMITTED BY EPCA(3) IA NO. 176097/2018 (APPLN. FOR CLARIFICATION ON B/O BAJAJ AUTO LTD.)(4) IA NO. 134634/2018 (APPEAL AGAINST ORDER PASSED BY REGISTRAR(J-I) ON B/O GENERAL INSURANCE COUNCIL)(5) IN RE: ALLOCATION OF NATURAL GAS TO M/S INDRAPRASTHA GAS LIMITED(i) I.A. NOS. 250-251/2005 (FOR STAY ON BEHAL OF INDRAPRASTHA GAS LIMITED) (ii) I.A. NO. 266/2005 (FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.)(iii) I.A. NO. 346/2013 (FOR DIRECTIONS ON B/O INDRAPRASTHA GAS LTD.)(iv) I.A. NO. 73432/2017 (FOR INTERIM STAY AND DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.)(v) I.A. NO. 104664/2017 (APPLICATION FOR DIRECTIONS ON B/O INDRAPRASTHA GAS LTD.)(vi) I.A. NO. 131093/2017 (FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.)(vii) I.A. NO. 23814/2018 (FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.)(viii) I.A. NO. 72559/2018 (FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.)(ix) I.A. NO. 131352/2018 (APPLN. FOR DIRECTIONS ON B/O HARYANA CITY GAS DISTRIBUTION LTD.)"ONLY" IN W.P.(C) NO. 13029/1985 ARE LISTED."ONLY" NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST:MR. HARISH N. SALVE, SR. ADVOCATE (A.C.)MS. APARAJITA SINGH, ADVOCATE (A.C.)1MR. A.D.N. RAO, ADVOCATE (A.C.)MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.)PETITIONER-IN-PERSONMR. G.S. MAKKER, ADVOCATEMR. B.K. PRASAD, ADVOCATEMR. SANJAY KR. VISEN, ADVOCATEMR. ABHISHEK, ADVOCATEMS. RUCHI KOHLI, ADVOCATEMR. B.V. BALRAMDAS, ADVOCATE.MS. ANIL KATDIYAR, ADVOCATEM/S S NARAIN AND CO. , ADVOCATESMR. ROHIT K. SINGH, ADVOCATEMR. S.K. BHATTCHARYA, ADVOCATEMR. BIMAL ROY JAD, ADVOCATEMR. DIVYA ROY, ADVOCATEMR. R.D. UPADHYAY, ADVOCATEMR. AJIT PUDUSSERY, ADVOCATEMR. MUNAWAR NASEEM, ADVOCATEMS. BINA GUPTA, ADVOCATEMS. KIRAN BHARDWAJ, ADVOCATEMS. PRITHA SRIKUMAR IYER, ADVOCATEMR. RAJIV M. ROY, ADVOCATE)

Date : 04-02-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE DEEPAK GUPTA

**Counsel for the parties**

MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) (N.P.)

MS. APARAJITA SINGH, ADVOCATE (A.C.)

MR. A.D.N. RAO, ADVOCATE (A.C.)

MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.)

MR. TUSHAR MEHTA, SOLICITOR GENERAL

MR. RAJEEV M. ROY, ADV.

MR. P. SRINIVASAN, ADV.

MS. PINKY ANAND, ASG

MR. S. WASIM A. QADRI, ADV.

MRS. SNIDHA MEHRA, ADV.

MR. CHAKITAN VIKRAM SHEKHAR PAPT, ADV.

MR. B. V. BALRAMDAS, ADV.

MR. A.N.S. NADKARNI, ASG

MR. S. WASIM QUADRI, ADV.

MR. D. L. CHIDANANDA, ADV.

MR. A. K. KAUL, ADV.

MR. RAJ BAHADUR YADAV, ADV.

MR. RITESH KUMAR, ADV.

MR. AMIT SHARMA, ADV.

MS. SUHASINI SEN, ADV.

MRS. ANIL KATIYAR, ADV.

MR. G. S. MAKKER, ADV.

MR. AMARENDRA SHARAN, SR. ADV.

MS. GARIMA PRASAD, ADV.

MR. G. S. OBEROI, ADV.

MR. MOHIT KUMAR BANSAL, ADV.

MR. GOPAL JAIN, SR. ADV.

MR. BIMAL ROY JAD, ADV.

MR. SHAURAV AGARWAL, ADV.

MS. SHRIYA HANDOO, ADV.

MR. K. V. VISHWANATHAN, SR. ADV.

MS. PRITHA SRIKUMAR IYER, ADV.

MR. ARUN SRIKUMAR, ADV.

MS. NEHA M., ADV.

MR. GOPAL JAIN, SR. ADV.

MR. SAURAV AGRAWAL, ADV.

MR. ANSHUMAN CHOWDHURY, ADV.

MS. PRASHANTI PASUPULETI, ADV.

MR. DIGANT CHOUDHARY, ADV.

MR. RAJAT KAPOOR, ADV.

MR. BIMAL ROY JAD, ADV.

MR. S. WASIM A. QADRI, ADV.  
MR. SAEED QADRI, ADV.  
MR. PRAVIN SWARUP, ADV.

MR. ANIL GROVER, AAG  
MR. SATISH KUMAR, ADV.  
MR. SANJAY KUMAR VISEN, ADV.  
DR. MONIKA GUSAIN, ADV.

MS. AISHWARYA BHATI, ADV.  
MR. KAMLENDRA MISHRA, ADV.  
MS. VAIDRUTI MISHRA, ADV.  
MR. ASHUTOSH KUMAR SHARMA, ADV.

MR. MUDIT MAKHIJANI, ADV.  
MR. CHANDAN GOSWAMI, ADV.  
MR. PRAGYAN P. SHARMA, ADV.  
MR. P. V. YOGESWARAN, ADV.

MS. KIRAN BHARDWAJ, ADV.

MS. HEMANTIKA WAHI, ADV.  
MS. JESAL WAHI, ADV.  
MS. PUJA SINGH, ADV.  
MS. VISHAKHA, ADV.

MR. G. PRAKASH, ADV.  
MR. JISHNU M.L., ADV.  
MRS. PRIYANKA PRAKASH, ADV.  
MRS. BEENA PRAKASH, ADV.

MR. MUNAWWAR NASEEM, ADV.  
MS. PALAK MISHRA, ADV.  
MR. PRASHANT BEZBORUAH, ADV.

MR. RANJAN MUKHERJEE, ADV.  
MR. UPENDRA MISHRA, ADV.

DR. MANISH SINGHVI, AAG  
MR. D. K. DEVESH, ADV.  
MR. SATYENDRA KUMAR, ADV.  
MR. ROHIT KUMAR SINGH, ADV.

MR. AJAY BANSAL, ADV.  
MR. PRAVEEN SWARUP, ADV.  
MR. GAURAVA YADAVA, ADV.  
MR. SYED ZAFAR HUSAIN, ADV.

MS. UTTARA BABBAR, ADV.  
MS. BHAVANA DUHOON, ADV.

MR. GAURAV SRIVASTAVA, ADV.  
MR. AKSHAY SAXENA, ADV.

**PETITIONER-IN-PERSON**

MR. G.S. MAKKER, ADVOCATE

MR. B.K. PRASAD, ADVOCATE

MR. SANJAY KR. VISEN, ADVOCATE

MR. ABHISHEK, ADVOCATE

MS. RUCHI KOHLI, ADVOCATE

MR. B.V. BALRAMDAS, ADVOCATE.

MS. ANIL KATIYAR, ADVOCATE

M/S S NARAIN AND CO., ADVOCATES

MR. ROHIT K. SINGH, ADVOCATE

MR. S.K. BHATTCHARYA, ADVOCATE

MR. BIMAL ROY JAD, ADVOCATE

MR. DIVYA ROY, ADVOCATE

MR. R.D. UPADHYAY, ADVOCATE

MR. AJIT PUDUSSERY, ADVOCATE

MR. MUNAWAR NASEEM, ADVOCATE

MS. BINA GUPTA, ADVOCATE

MS. KIRAN BHARDWAJ, ADVOCATE

MS. PRITHA SRIKUMAR IYER, ADVOCATE

MR. RAJIV M. ROY, ADVOCATE

UPON hearing the counsel the Court made the following  
O R D E R

I.A.No. 34 of 1999

Perused the Affidavits filed by the High Court of Delhi on 27.11.2018 and 31.01.2019.

Let the Registrar General of the High Court of Delhi collect the data as to the achievements pursuant to the steps which have been indicated in the affidavit dated 27.11.2018 and pursuant to the Judgment in the case of Manjit Singh Vs. State (Cr1.M.C.No. 4485/2013 and Cr1. M.A.No. 16055/2013) and applications on which action has to be yet taken. The same be placed on record by way of an affidavit within four weeks.

Let steps be taken by the person supervising the actual disposal of the property and let the concerned District Judges take expeditious action to ensure the disposal of the property in accordance with the aforesaid Judgment at the earliest.

\*\*\*\*\*

Perused the Status Report of NCT of Delhi.

The NCT of Delhi is directed to file progress report in respect of the steps taken and actual progress made, in respect of the affidavit filed on 31.01.2018. The interim Nazir be appointed within a period of ten days from today. Let report of further progress be submitted by the High Court as well as by the NCT of Delhi within four weeks.

In the Status Report dated 31.01.2019 filed by the Department of Revenue, GNCT of Delhi, it is stated that they have written letters to DDA on 18.10.2018, 02.01.2019 and 24.01.2019 with a request to allot at least one acre of land in each Revenue District at prime location approachable to all the Police Stations. Let the

DDA consider the prayer and pass appropriate orders in this regard and inform this court within four weeks from today.

It is pointed out by Sh. Amaendra Sharan, learned senior counsel appearing for DDA, that approximately 10.74 acres of land has been given out of the demand of nearly 60 acres. An affidavit with respect of utilisation of 10.74 acres has to be filed. Let the parties sort out the aforesaid aspect and do the needful within four weeks from today.

List in the month of March, 2019.

\*\*\*\*\*

#### COMPLETION OF TASKS IN 'A', 'B' AND 'C' CATEGORIES CORRIDORS

We have perused the affidavit dated 31.01.2019 filed by the Delhi Police in compliance of the orders dated 10.10.2018 and 18.01.2019.

It has been stated in the affidavit that out of 68 tasks (34 for Category A, 24 for Category B and 10 for Category C corridors), 31 tasks have been completed and on 6 tasks, regular and continuous action is in progress and 4 tasks have not been found feasible by the agencies and 27 tasks are under progress and are likely to be completed in next 2-3 months.

It is directed that for those 4 tasks which have not been found feasible, let an alternative be suggested within a period of three weeks from today.

It is further submitted in the affidavit that on all 77 corridors of A, B, C categories, 350 tasks are of Category 'A', 165 tasks are of Category 'B' and 105 tasks are of Category 'C'.

We have also perused the details of under progress/pending

tasks of corridors of Category A, B and C as provided in Annexures B-I, B-II and B-III respectively. Let the work be done within the time limit specified in the charts and progress report be submitted before this Court.

List in the month of March, 2019.

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ISSUE OF COMPREHENSIVE PLAN FOR AIR POLLUTION CONTROL

IN RE : REGIONAL RAPID TRANSIT SYSTEM (RRTS)

We have perused Report No. 93 (EPCA Report). The learned counsel appearing for the Government of NCT of Delhi has prayed for a week's time to argue the matter.

List on 11.02.2019.

IN RE : PARKING POLICY

It is further submitted that parking policy has been accepted with certain conditions. Let the decision taken be placed before this Court by 07.02.2019.

List on 11.02.2019 for consideration of the parking policy.

IN RE : APPROVED FUEL IMPLEMENTATION

Regarding Fuel Implementation, we have perused the affidavit dated 25.01.2019 filed by Mrs. Ruchi Kohli on behalf of the State of Rajasthan. It is reported that the State of Rajasthan has issued the requisite notification. Compliance is noted.

IN REFERENCE ACTION PLAN POINT 2.3.1 - IMPROVEMENT IN BUS NUMBERS AND SERVICES IN DELHI

In compliance of our order dated 18.01.2019, an affidavit

dated 31.01.2019 has been filed on behalf of the Government of NCT of Delhi (Transport Department). The following facts have been mentioned in the affidavit :-

S. No.	Cabinet Decision	Type & No. of Buses	Expected induction schedule	Current Status
1.	2503 dated 01.09.17	1000 standard floor height Non-AC CNG buses	Roll out in May, 2019 with at least 25% for all clusters. Full induction to be completed by August, 2019.	Agreements have been signed with the selected bidders of the 4 distinct operators in November, 2018. There may be a short delay in induction of buses vis-a-vis the expected induction schedule, owing to the fact that mechanical/ hydraulic lifts are to be installed in these buses to make them accessible for wheelchair bound commuters. The bus manufacturers are in process of seeking type approval of the bus models fitted with the lifts from the competent agencies notified under Rule 126 of Central Motor Vehicles Rules, 1989.
2.	2659 dated 22.11.2018	1000 Low Floor height CNG AC buses.	Roll out in Sept. 2019 with at least 25% for all clusters. Full induction to be completed by Dec. 2019.	After seeking approval of council of ministers, the tenders for engagement of these buses have been floated. Last date of receipt of bids is on 01.02.2019.
3.	2597 dated 11.07.18	1000 Low Floor height AC Pure Electric buses.	Roll out in July, 2019 with at least 10% for all	Electrical buses being a new technology, a Consultant was

			clusters.	<p>appointed to suggest the appropriate technology. Initial Techno-financial assessment report (DPR) has been received on 10.01.19 and various clarifications thereon have been sought. The final DPR is expected shortly. Immediately thereafter, decision on the recommendation of DPR will be put up before the Hon'ble Minister of Transport Govt. of Delhi and it will be circulated for inter-departmental consultation. Most likely, the final proposal will be placed before the Council of Ministers before the Council of Ministers within the month of February itself to take further action to float tenders for engagement of 1000 electric buses.</p>
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Let the action be taken on the above points and report be submitted to this Court.

List in the month of March, 2019.

\*\*\*\*\*

I.A.No. 176097 of 2018

Let EPCA consider the issues in the application and submit its opinion within four weeks.

List the application in the month of March, 2019.

\*\*\*\*\*

I.A.No. 134634 of 2018

We have perused the Minutes of Meeting of the EPCA for NCR region held on 14.01.2019. The following possible solutions have been worked out by which the number of vehicles registering for PUC and insurance can be increased :-

*"1. GIC shall work along with Transport Department, Delhi - NCR to achieve 100% insurance and PUC compliance in Delhi - NCR where the PUC stations are networked and linked to VAAHAN database created by MoRTH and there is no issue of genuineness. Insurance companies shall share the details of vehicles issued insurance with Transport Department which shall then issue notices to vehicle owners not having valid PUC.*

*2. GIC shall share the data on increase/decrease in number of insurances based on experience of all companies post the Hon'ble Supreme Court order.*

*3. MoRTH to issue public notice/advertisements that PUC certificate is mandatory for vehicle insurance.*

*4. MoRTH to provide link for insurance companies to update the information on PUC status (checked/declaration obtained) along with the vehicle insurance details. Further, MoRTH shall also provide insurance companies access to VAAHAN database so as to check/confirm PUC certificate status of vehicle available in the database.*

*EPCA said that GIC shall simultaneously*

*make efforts to improve compliance of the Court order at all India level while keeping Delhi - NCR on priority."*

It is directed that the aforesaid arrangements be worked out on trial basis and let report be submitted. We permit to carry out the plan as proposed and submit a report within six months.

List the application after six months.

**ALLOCATION OF NATURAL GAS TO M/S INDRAPRASHTHA GAS LIMITED**

We have perused I.A.Nos. 72559 of 2018 and 131352 of 2018 and the affidavit dated 23.01.2019 filed on behalf of M/s Haryana City Gas Distribution Ltd.

List the applications on 25.02.2019.

In the meantime, report of Deloitte as per order passed by this Court on 06.12.2018 be submitted and in addition, assets be valued separately.

(JAYANT KUMAR ARORA)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR

CD-001517665

No. F. 11/16/2018/HP-III/1671 - 1688

Govt. of National Capital Territory of Delhi

Home (Police - II) Department,

5<sup>th</sup> Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi.

Dated: 10/4/19

To

1. Vice Chairman, Delhi Development Authority, INA, New Delhi.
2. Commissioner of Police, Delhi Police Headquarters, IP Estate, New Delhi.
3. Chairman, New Delhi Municipal Council, Parliament Street, New Delhi.
4. Principal Secretary (UD), GNCTD, 9<sup>th</sup> Level, Delhi Sectt., New Delhi.
5. Commissioner, North Delhi Municipal Corporation, Civic Centre, Minto Road, New Delhi.
6. Commissioner, South Delhi Municipal Corporation, Civic Centre, Minto Road, New Delhi.
7. Commissioner, East Delhi Municipal Corporation, Patparganj Industrial Area, New Delhi.
8. Secretary-cum-Commissioner, Transport Department, GNCTD, 5/9, Under Hill Road, Delhi.
9. Secretary (I&FC), Irrigation & Flood Control Department, GNCTD., 5/9, Under Hill Road, Delhi.
10. Secretary, PWD, GNCTD, Delhi Sectt., IP Estate, New Delhi.
11. CEO, Delhi Jal Board, Varunalaya, Jhandewalan Etn. New Delhi.
12. CMD, Delhi Transport Corporation, IP Estate, New Delhi.
13. General Manager, Northern Railway, Baroda House, New Delhi.
14. Managing Director, Delhi Metro Rail Corporation, Metro Bhawan, Fire Brigade Lane, Barakhamba Road, New Delhi.
15. Managing Director, DTIDC, 2<sup>nd</sup> Floor, Maharana Pratap I.S.B.T., Kashmere Gate, Delhi.
16. Chief Executive officer, BSES Yamuna Power Limited, Karkardooma, Delhi -110032.
17. Executive Director (Delhi), MTNL, 2<sup>nd</sup> Floor, Khurshid Lal Bhawan, New Delhi.
18. CEO, NDPL House, Hudson Lines, KingswayCamp, Delhi-110 009.

Madam/Sir,

Please find enclosed the minutes of meeting held on 05.04.2019 at 4.00 P.M. under the Chairmanship of Chief Secretary, Delhi, regarding the updated status of the 77 Major Corridors issue in compliance of Hon'ble Supreme Court orders, for your information and necessary action in the matter on priority basis.

Yours faithfully,

Encl. As above.



(O.P. MISHRA)

SPECIAL SECRETARY-III (HOME)



Copy for information to:- 1689 - 1692

1. Joint Secretary to Hon'ble Lt. Governor, Raj Niwas, Delhi.
2. OSD to Chief Secretary, GNCTD, Delhi Secretariat.
3. PS to Addl. Chief Secretary (Home), GNCTD, Delhi Sectt. New Delhi.
4. PS to Special Secretary -III (Home), GNCTD, Delhi Sectt. New Delhi.

  
(O. P. MISHRA)

SPECIAL SECRETARY-III (HOME)

**Govt. of National Capital Territory of Delhi**  
**Home (Police-II) Department**  
**5<sup>th</sup> Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi.**

**Minutes of the meeting convened by the Chief Secretary, Delhi on 05.04.2019 to discuss the updated status of 77 Major Corridors' issues.**

A meeting was convened under the Chairmanship of Chief Secretary, Delhi on 5<sup>th</sup> April, 2019 at 1600 hrs. at Delhi Secretariat, New Delhi to discuss the updated status of 77 Major Corridors' issues in compliance of the Hon'ble Supreme Court of India directions in the matter of IA No. 34/1999 in CWP No. 13029/1985 – M.C. Mehta Vs. UOI & Ors. The meeting was attended by the representatives/officials from PWD, Municipal Corporations of Delhi (EDMC, NDMC, SDMC), NDMC, DDA, Delhi Traffic Police, Irrigation & Flood Control Department, GNCT of Delhi, Transport Department, GNCT of Delhi, BSES etc.

Copy of the attendance sheet is enclosed as Annexure-I.

2. At the outset of the meeting, Spl. CP/Traffic apprised the Chief Secretary, Delhi about the status of tasks on 77 corridors as given below:-

(a)

**Overall status of Tasks**

	Category 'A'	Category 'B'	Category 'C'	Total
Completed	137	24	12	173
Regular & Continuous Action	37	12	7	56
Not found feasible	76	26	14	116
Under progress/pending	100	103	72	275
<b>TOTAL</b>	<b>350</b>	<b>165</b>	<b>105</b>	<b>620</b>
<b>Timelines Awaited</b>	<b>4</b>	<b>14</b>	<b>9</b>	<b>27</b>

**(b) Status of tasks targeted to be completed by March, 2019**

	Category 'A'	Category 'B'	Category 'C'	Total
Completed	0	5	3	8
Regular & continuous action	0	0	1	1
Not found feasible	0	1	2	3
Under progress/pending	31	27	22	80
<b>Total</b>	<b>31</b>	<b>33</b>	<b>28</b>	<b>92</b>

**(c) Status of Non Feasible Tasks**

(in view of Hon'ble Court's direction dated 29.03.2019)

Category of corridor	Earlier Status	Status after Re-assessment			
	Not feasible / not required etc.	Not feasible / not required	Feasible and completed / completed with an alternative option	Feasible or feasible with alternate option	To be further surveyed to re-assess feasibility
<b>A</b>	76	41	6	12	17
<b>B</b>	26	11	1	6	8
<b>C</b>	14	9	1	0	4
<b>Total</b>	<b>116</b>	<b>61</b>	<b>8</b>	<b>18</b>	<b>29</b>
		<b>116</b>			

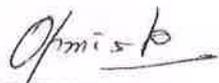
3. Chief Secretary, Delhi observed that the timelines which are awaited in 27 tasks should be discussed individually and the same were presented before him. After

detailed discussions with all stakeholders of these tasks, directions and decisions were taken which are indicated in the enclosed list of 27 tasks as Annexure-II. Chief Secretary, Delhi further directed all the concerned agencies to submit their reports to Delhi Traffic Police as per the discussion & decision taken in the meeting.

4. Chief Secretary directed all the representatives of the civic agencies and other departments to complete the pending / under progress tasks as per the timelines specified by them and submitted to Delhi Traffic Police which have been filed by Delhi Police before the Hon'ble Supreme Court of India. He also directed that regular updated status in this respect should also be shared with Delhi Traffic Police.

The meeting ended with a vote of thanks to the Chair.

Encls:- As above.

  
(Q.P MISHRA)  
SPECIAL SECRETARY-III (HOME)

ATTENDANCE SHEET

A meeting is scheduled to be held on 05.04.2019 at 4.00 P. M. under the Chairmanship of Chief Secretary, Delhi, to discuss the updated status of the 77 Major Corridors' issue in compliance of Hon'ble Supreme Court orders.

S. No.	Name of participants	Designation and Name of Deptt.	Mobile No. Fax No. & E-mail	Signature
1.	Renu Sharma	ACS (Home)	9818271476	
2.	Rajeev Vama	Pr. Secretary (Rev) & (Transport)	91810237301	
3.	Taj Hassan	Sp. Secy (T)	23490203	
4.	Meenu Choudhary	Jt. CP/Tr/TPJ	9818099027	
5.	O. P. Mishra	IC (Home)	995853467	
6.	Vishwendra	DC South Cantt	8585881306	
7.	B. K. Singh	Asst. C.P. / Traffic Delhi Police	9818099083	
8.	P. K. <del>Singh</del> Vaid	E-in-c, DWS	9811707507	
9.	VIKASH MISHRA	PO CFM, DND	9711668845	
10.	U. B. Paripathi	Add. Com, North DMC	8588891991	
11.	J. D. ATKANN	EE (M) / North DMC	977788083	
12.	S. C. VASHISH TH	SE (CDW) NW, DTD	9650290906	
13.	S. K. Bhardwaj	CE (East) DWS	9650290718	
14.	V. M. R. KOMAR	Asst. P, BYPL (P&E) EHTU	9390218124	
15.	P. K. Bhardwaj	Ev. VP. (BYPL)	9313585076	

16.	S N SINGH	CE (HO), DDA	7838057976	
17.	R. K. Gupta	CE, North DMU	9158888966	
18.	K. R. Singh	Exec NMTDMU	8130892288	
19.	Manoj Kumar	MD DIC	9811971177	
20.	K. K. Dahiya	Sp. Com (TPT)	9868015084	
21.	H P Singh	SE (R) NDMU	9810043833	
22.	Reemi Singh	Secretary, NDMU	9810590919	
23.	Dr. Dilraj Kaur	Comme. EDMC	9717791250	
24.	S L Meena	CND (W)	9650291629	
25.	C. L. Meena	NDMU	9891330200	
26.	Jeevan Chandra	CE EDMC	9717788075	
27.	O. P. Srivastava	CE (IMRC)	9899260883	
28.	SANJAY SAXENA	CE IRR	9868211111	
29.	ANIL KUMAR	SE IRR -57	995858957	
30.	Mukesh Kumar	PE IRR IRR	9118430117	
31.	Anand Kumar	Dy. Dir (Pg.) UTTIPCC	9891214231	
32.	GAMBHIR SINGH	DY. DIR. (PLG)-II UTTIPCC	8376884586	
33.	SEKH SAMIM.	MANAGER/ARCHITECT DMRC	8527166480	
34.	PRADEEP KUMAR	ARCHITECT ASSISTANT	8800849138	

35.	Napeem Akhtar	TPDDL	9810221084	af
36.	Rajesh Kumar	O.P	9711335531	Qs
37.	Z. K. Singh	AC/SYMC	9971204702	Rohit
38.	Rumana Sin	A (I/T) W/	9750071419	Ac
39.	B. B. Agrawal	EE/M3/WB/SDML	9717788121	Jul
40.	D. R. Singh.	AE (M-IV) NGL	9717788458	DL
41.	H. P. S. Rawat	DE (O/S) HK MTNL	9868132422	HR
42.				
43.				

Office Of Head - Operations

Receipt No. 638Date 08/3/21CEO Office  
BSES Yamuna Puram, Delhi  
Ex No. 593  
Dt. 8/3/21

**Minutes of the meeting convened by Special CP/Traffic on 15.02.2021 to review the status of tasks on 77 corridors [In the matter of IA No. 34/1999 in CWP No. 13029/1985 – M.C. Mehta Vs. UOI & Ors. in the Hon'ble Supreme Court of India]**

Special CP/Traffic, Delhi convened a meeting on 15.02.2021 at 1600 hrs. at New Police Headquarters, Jai Singh Road, New Delhi to review the status of tasks on 77 corridors of category 'A', 'B' and 'C' identified by the Task Force teams constituted by Hon'ble Lt. Governor, Delhi in 2017. The meeting was attended by representatives/officials from Deptts. of Home, Transport, PWD, Delhi Jal Board, Forest, Irrigation & Flood Control, DUSIB, DIMTS, DTC, EDMC, North DMC, SDMC, New Delhi Municipal Council, DMRC, DDA, UTTIPEC, BSES (BRPL & BYPL), TPDDL, U.P. Irrigation, etc.. The meeting was also attended by Joint CsP/Traffic (HQ and Ops)., Addl. CsP/Traffic/DCsP/Traffic Ranges, DCP/Traffic (Modernization), and other officials of Delhi Traffic Police. Copy of the attendance sheet is annexed.

2. Special CP/Traffic welcomed all the participants and briefed about the tasks like shifting of electricity poles/transformers, removal of trees, etc. which are pending for the similar reason and can be resolved to complete the tasks promptly. Inspr./TE made a power point presentation about the status of tasks on 77 corridors which is as follows:-

**Overall status of tasks on 77 corridors**

	Category 'A' (28+1)	Category 'B' (30)	Category 'C' (18)	Total
Completed	180	64	37	281
Regular & Continuous Action	37	12	9	58
Not found feasible	65	27	19	111
Under progress/pending	68	62	40	170
<b>Total</b>	<b>350</b>	<b>165</b>	<b>105</b>	<b>620</b>

HOD (OPR)

Head (P&E)

Agency-wise break-up of the pending tasks is also annexed.

3. Special CP/Traffic shared head-wise details of tasks and discussed the same with officials of concerned departments/agencies:-

- i) Removal / shifting of electricity / MTNL poles, etc. [23 tasks]:** BSES and TPDDL officials informed that the completion of tasks within stipulated timeframe is affected due to non allocation of funds and granting of RoW permission from PWD. The officials of PWD informed that there were certain restrictions on expenditure of budget and also budget containment due to COVID-19 pandemic. Now, they will release the adequate budgets to the DISCOMs expeditiously and resolve the issue of RoW permissions.

The officials of BSES and TPDDL also informed that they are facing resistance by the local public while shifting the electricity poles/transformers in Jheel Khureji and Burari and need support of local police. Addl. CP/Traffic (OR & ER) informed that he has already taken up the matter with concerned DCP of local police to provide adequate police protection to the officials of TPDDL in Burari area. Spl. CP/Traffic asked Addl. CP/Traffic (OR & ER) to look into the issue. Special CP/Traffic also informed the officials of all the agencies to short out the micro level issues at the level of Task Force teams headed by concerned Addl. CsP/DCsP/T-Ranges.

- ii) Removal of trees. [15 tasks]:** Official of Forest Deptt. informed that out of the 15 cases, they have granted permission in 5 cases and in other 5 cases it will be granted shortly. In three cases funds are yet to be deposited by PWD and the remaining 3 cases are not covered under Delhi Preservations of Trees Act, 1994; therefore, deciding the same will take little more time. Spl. CP/Traffic asked the officials of PWD to remove/relocate the trees for which the permissions have been granted by the Forest Deptt. expeditiously.
- iii) Removal of religious structures. [17 tasks]:** The official of Home Deptt., GNCT of Delhi informed that the land owning agencies have to submit the proposal with due procedure along with documents while forwarding the same before the Religious Committee. He also

drew the attention to an interim order of the Hon'ble High Court of Delhi dated 25.08.2015 passed in WP(C) No. 5234/2011 wherein the Hon'ble Court directed to demolish the entire construction above the ground floor as well as the portions of the ground where idols are not installed/placed without waiting for decision of Religious Committee. Therefore, the concerned land owning agencies may first remove all the other structures except the place /room where idols are placed and then approach the Religious Committee by submitting all the relevant documents. The officials of PWD and municipal corporations informed that implementation of this procedure i.e. removal of the structure except the place of idol is practically near impossible.

- iv) Removal of jhuggis. [07 tasks]:** The official of DUSIB informed that DUSIB is ready to relocate the jhuggis which are part of the notified cluster of DUSIB. However, as per provisions of the Mukhya Mantri Awas Yojna, the concerned Land Owning Agencies will have to submit the formal proposal for relocation of the said jhuggis along with firm commitment to pay the relocation charges. The officials of PWD informed that they are only the road maintaining agencies. The actual owner of the land is the concerned municipal body; whereas the officials of municipal bodies did not agreed upon the views of PWD officials. Therefore, the issue remained unresolved.
- v) Framing of policy / guidelines by Urban Development Deptt., GNCTD for banquet halls –** Cancellation of licenses of banquet halls, etc. [6 tasks]: No representative of Urban Development Deptt., GNCTD attended the meeting; hence, no status could be ascertained. However, official of DUSIB informed that they have allotted 05 chunks to vendors for use as marriage / social functions in tentages at Raja Garden. As per terms & conditions, the vendors are under obligation to arrange for systematic parking of vehicles and peaceful passage of marriage procession. Special CP/Traffic impressed upon the officials of municipal corporations to permit the operation of banquet halls only if they have the adequate parking space as per MPD, 2021.
- vi) Short term projects [63 tasks]:** Special CP/Traffic impressed upon officials of all the agencies to complete these tasks expeditiously as the same do not involve any difficulties or interdepartmental issues.

4. Special CP/Traffic also impressed upon all the representatives of the civic agencies/department not to further extend the timeline as there have been repeated extension of timelines. The focus should be more on completion of the tasks rather than just extension of timelines. The status reports/progress reports in this respect may also be shared with Delhi Traffic Police on regular basis.

5. It was also reiterated that the nodal officers or the officers attending the meeting needs to review the status of tasks at their level first before attending the meetings so that they can apprise the factual position/status of the identified tasks.

The meeting ended with a vote of thanks to the Chair.

  
(Satyawan Gautam)

Dy. Commissioner of Police  
Traffic (Mod): Delhi

Encls:- As above.

No. 1198 -1235 /TE(D-III)/Traffic dated New Delhi, the 26/02/2021.

To:

- i) The Chairman, National Highways Authority of India (NHAI).
- ii) The Vice Chairman, Delhi Development Authority (DDA).
- iii) The Addl. Chief Secretary/Director Local Bodies, Urban Development Deptt., GNCT of Delhi.
- iv) The Chairman, New Delhi Municipal Council, New Delhi.
- v) The Principal Secretary (Home), GNCT of Delhi.
- vi) The Pr. Secretary (Environment & Forest), GNCT of Delhi.
- vii) The Commissioner, Transport Deptt., GNCT of Delhi.
- viii) The Commissioner, East Delhi Municipal Corporation.
- ix) The Commissioner, North Delhi Municipal Corporation.
- x) The Commissioner, South Delhi Municipal Corporation.
- xi) The Secretary (PWD), GNCT of Delhi.
- xii) The Chief Executive Officer, Delhi Jal Board / Secretary Flood Control Deptt., GNCT of Delhi.
- xiii) The Chief Managing Director, Delhi Transport Corporation (DTC).

- xiv) The Pr. Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
- xv) The Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), GNCT of Delhi.
- xvi) The Managing Director, Delhi Metro Rail Corporation Ltd., New Delhi.
- xvii) The Managing Director, Delhi Tourism and Transportation Development Corporation (DTTDC), New Delhi.
- xviii) The Managing Director, Delhi Integrated Multimodal Transit System (DIMTS), New Delhi.
- xix) The Managing Director, Delhi Transport Infrastructure Development, Corporation Ltd. (DTIDCL), GNCT of Delhi.
- xx) The Chief Executive Officer, TPDDL.
- xxi) The Chief Executive Officer and Director, BSES Rajdhani Power Ltd.
- xxii) The Chief Executive Officer, BSES Yamuna Power Ltd.
- xxiii) The Engineer-in-Chief, PWD, GNCT of Delhi.
- xxiv) The General Manager, Northern Railway.
- xxv) The Chief Engineer/Yamuna-II (Okhla), UP Irrigation Deptt., New Delhi.
- xxvi) The Executive Director (Delhi), Mahanagar Telephone Nigam Ltd., New Delhi.
- xxvii) The Director, UTTIPEC, DDA, New Delhi.

CC to:

- i) Special Secretary to the Hon'ble Lt. Governor, Delhi for information.
- ii) SOs to Spl. CP/Traffic and Joint CsP/Traffic for information of the officers.
- iii) All Addl. CsP and DCsP/Traffic for information and necessary action.



**(Satyawan Gautam)**

Dy. Commissioner of Police  
Traffic (Mod): Delhi

Encls:- As above.

## AGENCY-WISE BREAKUP OF THE PENDING TASKS

Name of the Agency	Category 'A'	Category 'B'	Category 'C'	Total
PWD	31	30	17	78
PWD / Forest	9	3	2	14
PWD / EDMC	0	2	1	3
PWD / SDMC	0	0	1	1
PWD / EDMC / DUSIB	0	1	0	1
PWD / North DMC / DUSIB	0	0	2	2
PWD / BSES	5	5	2	12
PWD / TPDDL	2	3	1	6
PWD / DMRC	0	1	0	1
PWD / MTNL	0	1	0	1
PWD / DDA	2	0	0	2
PWD / Northern Railway	1	2	0	3
PWD / BSES / Forest	1	0	0	1
PWD / BSES / EDMC	0	2	0	2
PWD / NHAI / U.P. IRRIGATION	1	0	0	1
North DMC	1	5	1	7
SDMC	1	0	3	4
EDMC	1	4	3	8
NDMC	2	0	0	2
DDA	0	0	4	4
I&FC	0	0	2	2
DMRC	1	0	0	1
NHAI	5	0	0	5
DTIDCL / DTC / NHAI	1	0	0	1
DUSIB / SDMC	0	1	0	1
DTTDC / SDMC	1	0	0	1
SDMC / DDA	1	0	1	2
EDMC / DDA	0	1	0	1
North DMC / DDA	1	0	0	1
UD / DUSIB	1	0	0	1
DTC / DIMTS	0	1	0	1
<b>Total</b>	<b>68</b>	<b>62</b>	<b>40</b>	<b>170</b>

**ANNEXURE R/10**

**OFFICE OF JOINT COMMISSIONER OF POLICE: TRAFFIC (OPS.): DELHI**  
**DELHI TRAFFIC POLICE HQ, DEV PRAKASH SHASTRI MARG, TODAPUR**  
**NEW DELHI-110012.**

**MINUTES OF THE MEETING**

**Minutes of the meeting held under the chairmanship of Hon'ble Lt. Governor, Delhi on 24.02.2021 at 1200 hrs. to review the progress of tasks on 77 corridors of category 'A', 'B' and 'C' identified by Task Force teams.**

Hon'ble Lt. Governor, Delhi convened a meeting on 24.02.2021 at 1200 hrs. through Video Conferencing to review the status of tasks on 77 corridors of category 'A', 'B' and 'C' identified by the Task Force teams constituted by Hon'ble Lt. Governor, Delhi in 2017. The meeting was attended by the Chief Secretary, Delhi, Pr. Secretaries/Secretaries Home, PWD, Environment, Urban Development, Commissioners/MCDs, Special CP/Traffic, Joint CP/Traffic (Ops.) and other senior officials from the BSES, TPDDL, Traffic Police and other concerned departments/agencies.

2. Joint Commissioner of Police/Traffic (Operations), Delhi made a power point presentation explaining the status of tasks on 77 corridors which is as follows:-

**Overall status of tasks on 77 corridors**

	<b>Category 'A'</b>	<b>Category 'B'</b>	<b>Category 'C'</b>	<b>Total</b>
Completed	180	65	37	282
Regular & Continuous Action	37	12	9	58
Not found feasible	65	27	19	111
Under progress/pending	68	61	40	<b>169</b>
<b>Total</b>	<b>350</b>	<b>165</b>	<b>105</b>	<b>620</b>

3. Joint Commissioner of Police/Traffic (Operations), Delhi also highlighted the issues affecting progress such as removal of electricity poles/transformers,

trees, religious structures, jhuggies and framing of policy by Urban Development for banquet halls, etc.

4. Hon'ble Lt. Governor reviewed the progress of tasks on all 77 corridors. Gist of the discussions and decisions taken in the meeting are as follows:-

- i) **Removal / shifting of electricity / MTNL poles, etc. [22 tasks]:** PWD was advised to release the funds to BSES / TPDDL at the earliest. Hon'ble Lt. Governor also advised Secretary, PWD to hold meetings with all stakeholders, fix revised timelines for all 22 pending tasks & ensure their completion in a time bound manner.
- ii) **Removal of trees. [15 tasks]:** Pr. Secretary, Environment, GNCTD informed that out of the 15 cases, permissions have been granted in 13 cases and the remaining cases are under examination and more time is required to decide these cases as they are not covered under Delhi Preservations of Trees Act, 1994. Hon'ble Lt. Governor advised Pr. Secretary (Environment) to fix revised timelines for the remaining tasks and ensure the same are adhered to.
- iii) **Removal of religious structures. [18 tasks]:** Jt. CP/Traffic (Ops.) informed that out of 18 cases, approval of Religious Committee has been received for one case i.e. shifting of a mazar on Rohtak Road (Corridor No. 15 of Category 'A'). Pr. Secretary (Home), GNCTD informed that the concerned land owning agency has to submit the proposal for shifting of religious structures on the prescribed format which has not been received in most of the cases from the respective agencies. Chief Secretary, Delhi directed all concerned departments to submit the proposals in a prescribed format within a week and advised Pr. Secy (Home) to convene meeting of Religious Committee thereafter.
- iv) **Removal of jhuggies. [07 tasks]:** It was apprised that DUSIB is ready to relocate the jhuggies which are part of the notified cluster of DUSIB subject to submission of the formal proposal for relocation of the said jhuggies along with firm commitment to pay the relocation charges by the concerned land owning agencies. Special CP/Traffic informed that there is no consensus amongst the PWD and the municipal bodies about the actual ownership of the land; hence the issue could not be resolved so far. Commissioner, North DMC was directed to analyse these cases in coordination with all concerned departments & sort out the issues related to land owning agency as well as submission of proposal to DUSIB along with commitment to pay relocation charges.

- v) **Framing of policy / guidelines by Urban Development Deptt., GNCTD for banquet halls** – Cancellation of licenses of banquet halls, etc. [6 tasks]: Chief Secretary, Delhi informed that policy for banquet halls is at final stage at Urban Development Department & will be finalized at the earliest. Commissioner SDMC informed that they have requested DDA for allotment of land at Club Road Punjabi Bagh, Subhash Nagar and Mayapuri for creating multi-level parking facilities. Commissioner, North DMC also informed that surface parking is available at Britannia Chowk, Wazirpur and Naraina which are utilized by the banquet halls for parking of vehicles during social functions. Hon'ble Lt. Governor directed the Commissioners SDMC and North DMC to conduct joint site visits along with traffic police officials to examine the existing parking facilities, traffic circulation plans, land requirements for creating of parking facilities, etc.
- vi) **Short term projects [63 tasks]**: Joint CP/Traffic (Ops.) also informed about the 63 tasks which do not involve any difficulty or interdepartmental issues. She informed that these tasks are targeted to be completed in the coming months.
- vii) **Long term projects [40 tasks]**: Hon'ble Lt. Governor, Delhi advised Secretary, PWD to conduct the meeting with all stakeholders and fix the revised timelines so that these pending tasks can be completed at the earliest.

Hon'ble Lt. Governor, Delhi advised all concerned agencies to work in coordination & ensure completion of outstanding tasks within the laid down timelines, in order to facilitate smooth flow of traffic which will eventually help in reducing air pollution.

The meeting ended with a vote of thanks to the Chair.

*Meenu Choudhary*  
5.3.21

**(MEENU CHOUDHARY)**  
JOINT COMMISSIONER OF POLICE  
TRAFFIC (OPS.): DELHI

No. **1437-1473** /TE (D-III)/Traffic dated at New Delhi, the **05/03/2021**.

To

- 1) The Chairman, National Highways Authority of India (NHAI).
- 2) The Vice Chairman, Delhi Development Authority (DDA).
- 3) The Addl. Chief Secretary/Director Local Bodies, Urban Development Department, GNCT of Delhi.

- 4) The Chairman, New Delhi Municipal Council, New Delhi.
- 5) The Principal Secretary (Home), GNCT of Delhi.
- 6) The Pr. Secretary (Environment & Forest), GNCT of Delhi.
- 7) The Commissioner, Transport Deptt., GNCT of Delhi.
- 8) The Commissioner, East Delhi Municipal Corporation.
- 9) The Commissioner, North Delhi Municipal Corporation.
- 10) The Commissioner, South Delhi Municipal Corporation.
- 11) The Secretary (PWD), GNCT of Delhi.
- 12) The Chief Executive Officer, Delhi Jal Board / Secretary Flood Control Deptt., GNCT of Delhi.
- 13) The Chief Managing Director, Delhi Transport Corporation (DTC).
- 14) The Pr. Chief Conservator of Forests, Department of Forests and Wildlife, Govt. of NCT of Delhi.
- 15) The Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), GNCT of Delhi.
- 16) The Managing Director, Delhi Metro Rail Corporation Ltd., New Delhi.
- 17) The Managing Director, Delhi Tourism and Transportation Development Corporation (DTTDC), New Delhi.
- 18) The Managing Director, Delhi Integrated Multimodal Transit System (DIMTS), New Delhi.
- 19) The Managing Director, Delhi Transport Infrastructure Development, Corporation Ltd. (DTIDCL), GNCT of Delhi.
- 20) The Chief Executive Officer, TPDDL.
- 21) The Chief Executive Officer and Director, BSES Rajdhani Power Ltd.
- 22) The Chief Executive Officer, BSES Yamuna Power Ltd.
- 23) The Engineer-in-Chief, PWD, GNCT of Delhi.
- 24) The General Manager, Northern Railway.
- 25) The Chief Engineer/Yamuna-II (Okhla), UP Irrigation Deptt., New Delhi.
- 26) The Executive Director (Delhi), Mahanagar Telephone Nigam Ltd., New Delhi.
- 27) The Director, UTTIPEC, DDA, New Delhi.
- 28) All Addl. CsP/DCsP/Traffic, Delhi.

No. 1474-1477 /TE (D-III)/Traffic dated at New Delhi, the 05/03/2021.

Copy for information to:-

- i) Special Secretary to the Hon'ble Lt. Governor, Delhi.
- ii) PS to Chief Secretary, Delhi.
- iii) SOs to Spl. CP/Traffic and Joint CP/Traffic (HQ), Delhi.

*Meenu Choudhary*  
5.3.21

**(MEENU CHOUDHARY)**  
JOINT COMMISSIONER OF POLICE  
TRAFFIC (OPS.): DELHI

Sanjay Sharma  
DGM  
P&E (11KV) BYPL  
Mob-9350261473

----- Forwarded by Sanjay R Sharma/REL/RelianceADA on 08-03-2021 12:37 -----

From: Assistant Engineer <aepwdm2532n@gmail.com>  
To: Sanjay.Kum.Gupta@relianceada.com, Sanjay.R.Sharma@relianceada.com  
Cc: Eee M253 <eeepwddelhim253@gmail.com>  
Date: 05-03-2021 15:07  
Subject: Shifting of poles & transformer in Corridor No. 7, Category 'B' on Patparganj Road - reg.

---

Dear Sir,

As per our joint site visit last week with BSES officials Sh. Sanjay Sharma & Sh. Neelesh, the new location for shifting of transformer, currently situated near Bapu Public School on Patparganj road, has been finalised. As the permission to execute the work has been obtained (copy attached) from Councillor Sh. Bipin Bihari Ji, you are requested to expedite the work at the earliest.

--

**Er. Mohd Naushad Ansari**  
**Assistant Engineer (E)**  
**PWD, M-2532, Player Building East,**  
**Delhi Sachivalaya, New Delhi.**



IMG-20210303-WA0008.jpeg

**ANNEXURE R/12****BSES**

BSES YAMUNA POWER LTD.

Office of As.V.P. (P&E) BYPL,  
S/Stn No.-2, Plot No. 311, FIE Patparganj, Delhi-110092

No. AsVP(P&amp;E)/ST-722/14

Dated: 15/06/21

The Executive Engineer (Elect.),  
P.W.D. Div. M-253, GNCTD  
II floor, C-Wing  
Delhi Secretariat, I.P Estate,  
New Delhi

**Subject : Shifting of Poles & Transformer opposite Prasooti Grah in Corridor No.7,  
Category 'B' on Patparganj Road, Delhi.**

Dear Sir,

As per the request of Executive Engineer (Elect.), M-253, PWD vide letter No. 23(1)/EE(E)/PWD M-253/233 dt. 08.03.2021, the scheme for Shifting of Poles & Transformer opposite Prasooti Grah in Corridor No.7, Category 'B' on Patparganj Road, Delhi has been framed for an amount of Rs. 67,78,254/- which is fully chargeable to you (copy enclosed).

The Expert Technical Committee meeting held on 09.06.2021 and approved the estimate for an amount of Rs. 67,78,254/- (copy of ETC approval note is attached).

It is, therefore, requested to arrange to deposit the amount of Rs. 67,78,254/- through Demand Draft / Pay Order in favour of BSES Yamuna Power Limited. It is to submit that this amount is as per the current material and labour rates and are subject to revision if the material / labour rates are revised by BYPL, C&M deptt..

It may be noted that the above case is subject to following conditions:

1. The above estimate is prepared on the basis of Cost Data Book of "Delhi Electricity Regulatory Commission", Delhi.
2. The right of way /space for shifting of Poles & Transformer will be provided by PWD and if any public hindrance occurs during execution of work, the same will be resolved by PWD. You are also requested to send NOC for poles from land owning agency as mentioned in the approval note of ETC at point no.10.

3. Please provide the details of Bank account of PWD, where the refund of balance amount, if any, is to be made after completion of work. A specimen of Consumer Declaration form is hereby enclosed.

Yours faithfully,



(Sanjay Sharma)

DGM (P&E 11KV)

Encl : As above.

CC: Addl.VP(11KV) : For information pl.

CC: Concerned file.

## ANNEXURE R/13

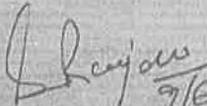
ETC Meeting held 09.06.2021

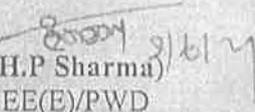
ETC considered the following estimate submitted by BYPL with regarding Shifting of HT/LT Lines/Transformers in different areas of BYPL. in meeting held on 09.06.2021:-

S. No.	Name of the Work/Project	Name of Discoms	Source of Funding	Estimate (In Rs.)	Estimate Approved (In Rs.)	Remarks
1	Shifting of Poles & Transformer opposite-Prasootigrah in Corridor-77, Category B on Patparganj Road, Delhi.	BYPL	PWD	67,78,254/-	67,78,254/-	

The above case was discussed and deliberated at length. The estimate was generally found in order, ETC approved the estimate subject to following:-

- 1) BYPL representative intimated that the material part is supplied by BYPL and Labor part of Electrical Works is on Contract Basis. As per the company policy the material is purchased through Tender process and for the Labor Part contract portion up to Rs. 25 Lakhs is carried out through the registered Contractors. Beyond the amount of Rs. 25 Lakhs works is carried out through Tender Process. The rates for the labor contract fix for every two years.
- 2) Reclamation Charges of material wherever possible, should be made and credit thereof should be given at the time of finalization of accounts.
- 3) Estimated charges being provisional, is subject to adjustment of completion of work and finalization of account.
- 4) Taxes (GST etc.) are to be levied as per actual and it should be accounted for accordingly at the time of finalization of account.
- 5) BYPL authorities shall ensure that the work is carried out on priority in time bound manner as the work is of urgent nature subject to realization of the fund.
- 6) BYPL authority to submit the final accounts towards material drawn and the charges towards labor and transportation etc within 165 days of completion of work.
- 7) The various equipments and material for execution of the schemes may be procured through competitive bidding process.
- 8) All works shall be carried out in compliance with the standards/rules/regulations acts. Further the works may be executed adopting best industry practices.
- 9) However, the authenticity of Schedule of Rates and Quantity taken in the estimate is solely based on the record provided by M/s BYPL. Further authenticity of quantity to be used for execution of work shall rest with respective executing authority. PWD checked the estimate and found ok.
- 10) NOC from land owning agency to be obtained by executing agency before start of work.

  
(Shashi Ranjan Dayal Lal)  
Nodal Officer, BYPL  
(9350261994)

  
(H.P. Sharma)  
EE(E)/PWD  
(9968633916)

  
(Ashok Kumar)  
G.M(Planning)/DTL  
(9999533663)

# ANNEXURE R/14 92



राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI  
लोक निर्माण विभाग  
PUBLIC WORKS DEPARTMENT

पत्र सं. 23(8)/सहा0अभि0/लौ0नि0वि0वै0 एम-2532/21-22/ 77 दिनांक: 15.09.2021

To

Asst. Vice President,  
East Delhi, BSES Yamuna Power Ltd.,  
377, Patparganj Industrial Area,  
Delhi-110092.

Sub: Shifting of poles and transformer opposite Prasootigrah in Corridor 77, Category 'B' on Patparganj road, Delhi.

Ref: Your letter No. AsVP(P&E)E/ST-722/14 dt. 15.06.2021.

Sir,

In respect of above reference, please find enclosed Cheque No. 577126 dt. 13.09.2021 amounting to Rs. 67,78,254/- (Sixty Seven Lacs Seventy Eight Thousand Two Hundred and Fifty Four only) for further disbursement to your agency.

You are, therefore, requested to complete the said work within the stipulated time frame and furnish expenditure details reporting utilisation of funds after completion of the same.

Encl: Cheque No. 577126.

Detachment/Receipt No. 12  
Date 15.09.2021  
HEAD(P&E)11KV  
BSES Yamuna Power Limited  
S/Plt. No. 2 Plot No. 311  
PPIS Industrial Area Delhi-92

Assistant Engineer (E),  
M-2532, PB & East Electrical,  
PWD, 2<sup>nd</sup> Floor, C-wing  
Delhi Sachivalaya - 110002

Copy to:-

- Executive Engineer (E), PB & East Maintenance Electrical, EMD M-253, PWD, 2<sup>nd</sup> Floor, C-wing, Delhi Sachivalaya.

Assistant Engineer (E)

भारतीय खाता - नगद देय नहीं ACCOUNT - GOVERNMENT - NOT PAYABLE IN CASH.

13092021  
D D M M Y Y Y Y

Pay BSES Yamuna Power Ltd.  
को ही Only

₹ Sixty seven lac seventy eight thousand two hundred fifty four only.

₹ 67,78,254=0

Account No. 33202501572

राष्ट्रीय राजधानी क्षेत्र  
दिल्ली सरकार  
लोक निर्माण विभाग एम-253(एन)  
GOVERNMENT OF NATIONAL  
CAPITAL TERRITORY OF DELHI  
PUBLIC WORKS DEPARTMENT

ASSISTANT ACCOUNT OFFICER

P.W.D.E.M.O.M. 253, (GNCTD)

UNDER ₹ 67,78,254 / DELHI SECT., NEW DELHI-110002

विवरण :- शेष खाते में नगद शेष मात्र है किन कारण से कालांतर में नगद शेष न मिले तब उपरोक्त का प्रयोग है।  
THIS IS VALID FOR THREE MONTHS ONLY FROM THE DATE OF ISSUE.

H. Prakash  
Executive Engineer (E)  
M-2532, PB & East Electrical,  
PWD, 2<sup>nd</sup> Floor, C-wing  
Delhi Sachivalaya / Delhi Sachivalaya  
EX-ENGINEER PWD, Delhi Sachivalaya  
PLEASE SIGN WITH PASSPORT SIZE PHOTO

577126 1100021261

----- Forwarded by BYPL Customercare/REL/RelianceADA on 05/31/2022 04:51 PM -----

From: BYPL Customercare/REL/RelianceADA

To: "SANJEEV JAIN" <sanjeevjain.b94@gmail.com>

Date: 05/31/2022 04:51 PM

Subject: Re: Extremely Urgent REMINDER , Putting in danger lives of 5000 children and general public from formation of new sub-station by BSES Yamuna Power Limited outside Patparganj Post Office, near Bharat Petrol Pump

Dear Sir

This is with reference to your email, we would like to inform that the space for sub station is allotted by the Public Works Department (PWD) of GNCTD and the shifting of the substation is initiated under the deposit work funded by the PWD.

For any further clarification on the space allocation , kindly take up the matter with the land owning agency i.e the PWD.

Thanking you and assuring you best of our services at all times.

Yours Sincerely

BYPL Customer Care

Note:-

- Power in your pocket-- "BYPL Connect", our state-of-the-art Mobile App. Click to download Android : <https://tinyurl.com/y3jnfn2/> IOS : <https://apps.apple.com/us/app/id1524511018> or visit Google play store/App store
- To avail our services through WhatsApp, simply type "Hi" and send it to 8745999808
- Go Green | Go Paperless . To opt for paperless bill click <https://byplws1.bsedelhi.com:7076/>
- For Power Supply and Billing related issues, you can reach us through 24X7 toll free helpline 19122

\* If you are not satisfied with the response/resolution provided, you may approach CGRF/ Ombudsman. Condition apply.

----- Forwarded by BYPL Customercare/REL/RelianceADA on 07/11/2022 02:43 PM -----

From: BYPL Customercare/REL/RelianceADA  
 To: "SANJEEV JAIN" <sanjeevjain.b94@gmail.com>  
 Date: 07/11/2022 02:43 PM  
 Subject: Complaint of disrespecting, damaging of the National Flag and encroaching on Government property

Dear Sir,

This is with reference to your complaint dt. 18.05.2022 & E-mail dt. 30.04.2022 received along with letter dt. 28.06.2022 through Government of NCT of Delhi (Department of Power).

By way of above mentioned complaints forwarded to BSES-YPL, whereby certain issues related to encroachment on government property and insult to the National Flag are raised. The issue wise reply is as under :-

(1) The first issue is regarding encroachment on government property. In this regard, we would like to inform your goodself that shifting of transformer near Prasooti Grah in corridor no.7, category 'B' on Patparganj Road, Delhi was requested by Public Works Department (PWD).

i. The schematic drawing showing proposed location for shifting of transformer near Prasooti Grah, close to hospital boundary wall was submitted by PWD to BSES-YPL via communication dt. 08.03.2021 under the directions of Hon'ble Supreme Court of India (IA no. 34/1999 in CWP no. 13029/1985- M.C Mehta Vs. UOI & Ors.).

ii. It is pertinent to mention here that PWD requested BSES-YPL to submit an estimate of this particular work as mentioned above via communication dt. 08.03.2021 and the Expert Technical Committee via meeting dt. 09.06.2021 approved the estimate amount which was further communicated to PWD via letter dt. 15.06.2021. In respect of above reference, the estimate amount was issued by PWD to BSES-YPL to execute the shifting of transformer via letter dt. 15.09.2021.

iii. It may be noted that in the above mentioned case or any such similar case, the right of way/space for shifting of transformer is provided by PWD and in case of any inconvenience or if any public hindrance occurs during execution of work, the same shall be resolved by PWD.

(2) The second issue is regarding Insulting the National Flag. It is pertinent to mention here that BSES-YPL, being a responsible distribution utility company has always been sincere towards its customers, their safety & concerns. Having said that, we as a company possess great respect for, and loyalty to, the National Flag. We will never encourage such activities nor indulge in the same.

Apart from the above mentioned issues, we would like to mentioned that BYPL carried out all the work in compliance with the standards/rules/regulations. We hope our assistance lead to some closure and if there is any further query we could help with, please let us know.

Yours Sincerely

BYPL Customer Care

Note:-

- Power in your pocket-- "BYPL Connect", our state-of-the-art Mobile App. Click to download Android : <https://tinyurl.com/y3jnjfn2/> IOS : <https://apps.apple.com/us/app/id1524511018> or visit Google play store/App store
- To avail our services through WhatsApp, simply type "Hi" and send it to 8745999808
- Go Green ! Go Paperless . To opt for paperless bill click <https://byplws1.bsedelhi.com:7076/>
- For Power Supply and Billing related issues, you can reach us through 24X7 toll free helpline 19122

**Manu Tiwari**

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**From:** Manu Tiwari  
**Sent:** 21 October 2022 17:08  
**To:** 'sanjeevjain.b94@gmail.com'; 'pujakalra09@gmail.com'; 'jyoti.legal@gmail.com'; 'narenderpalsingh@gmail.com'  
**Cc:** Anupam Varma; Nikhil Sharma; Krishan Singh Rana  
**Subject:** Advance Service of Reply on behalf of BYPL/ Respondent No. 4 in O.A 559 of 2022 "Sanjeev Jain v. MCD & Ors."  
**Attachments:** Reply on behalf of BYPL in OA 559 of 2022 Sanjeev Jain v MCD & Ors..pdf

Dear All,

Please find attached the Reply on behalf of BSES Yamuna Power Limited/Respondent No.2 in the captioned matter as an advance service.

In case of any difficulty in accessing the PDF, kindly contact the undersigned.

Please acknowledge the receipt of the same.

Regards,

**Manu Tiwari**

Associate

**jsa**

advocates & solicitors

B-303, 3rd Floor, Ansal Plaza, Hudco Place,

August Kranti Marg, New Delhi 110049, India

D: +91 11 4311 0655 | M: +91 7428924500 | B: +91 11 4311 0600

[manu.tiwari@jsalaw.com](mailto:manu.tiwari@jsalaw.com) | [www.jsalaw.com](http://www.jsalaw.com)



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